

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

O A No. 100 of 2023 (SZ) (Earlier O.A. No. 345 of 2023 (PB))

IN THE MATTER OF:

GANAGALLA PRAVEEN KUMAR

Vs

State of Andhra Pradesh 6 Others

..... Applicant

.... Respondents

REPORT FILED BY APCZMA

DATE- 20.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

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A.P. POLLUTION CONTROL BOARD

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE BENCH AT CHENNAI**

O A No. 100 of 2023 (SZ) (Earlier O.A. No. 345 of 2023 (PB))

GANAGALLA PRAVEEN KUMAR

...Applicant

Versus

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It is certified that all the documents contained in the above annexure are true copies.

Date:

Report on the Hon'ble NGT Order dated 30.10.2023 in Original Application No. 100 of 2023 (SZ) (Earlier O.A. No. 345 of 2023 (PB)) regarding large Nos. of shrimp ponds constructed across the Nagavali River preventing free flow of River water.

Sri Pedda Ganagalla Praveen Kumar, R/o. Pedda Ganagallapeta, Mofusbandar Post, Srikakulam District, Andhra Pradesh has filed an Original Application No. 345 of 2023 in the Hon'ble National Green Tribunal, Southern Zone, Chennai (Principal Bench). The main contention of the application is that large Nos. of shrimp ponds constructed across the Nagavali River preventing free flow of River water. The fish ponds are obstructing free flow of water and also causing pollution.

The Hon'ble NGT, Southern Zone, Chennai (Sothern Bench) in the matter of Original Application No. 345 of 2023(PB) vide order dated 29.05.2023 has constituted a Joint Committee comprising APPCB, Dept. of Fisheries, Coastal Aquaculture Authority, Chennai, Dept. of Irrigation and District Magistrate, Srikakulam. The copy of the NGT order dt: 29.05.2023 is submitted as **Annexure-1**.

The Joint Committee filed the report on 27.07.2023 to the Hon'ble NGT. The recommendations of the Joint Inspection Committee are as follows:

"1. The shrimp farmers who are listed in the Annexure-II may be permitted to continue their shrimp farming strictly confirming to their own land, survey numbers, extent of the farm and as authorized as per the CAA registration certificates as they are doing shrimp culture in their own land and possessing valid registration certificates. The shrimp culture shall be allowed subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water.

2. The shrimp farmers as listed in the Annexure-III are doing shrimp culture in their own land and registered with CAA but subsequently not renewed and not having valid registration period. Hence, these shrimp farmers may be given a time period of 3 months for registering their shrimp ponds with CAA by October

2023. Only After registration of shrimp ponds with CAA within 3 months, the farmers may be allowed to continue their shrimp culture subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water. In case, if the farmers are failed to register their farms within 3 months, the District Authorities may be permitted to demolish such authorized and unregistered shrimp ponds after due period. The expenses towards demolition of such shrimp ponds have to be recovered from the concerned shrimp farmers.

3. The shrimp farmers as listed in the Annexure-IV, who are carrying out unauthorized and illegal shrimp culture without having CAA registration certificate, may be ordered for immediate demolition of their shrimp ponds. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.

4. Since (46) shrimp farmers, who are listed in the Annexure-V, have constructed the shrimp ponds in the river bed by unauthorized encroachment in the un-surveyed land in Bay of Bengal and carrying out shrimp culture illegally since long back. Since these shrimp ponds are affecting adversely by diverting the course of the river mouth, Joint committee inspection report of the Hon;ble NGT(SZ) in the matter of OA No. 345/2023 limiting the river course and depth of the water thereby causing the obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood, orders may be issued for immediate demolition of all 46 number of shrimp ponds so as to protect the coastal environment as well as the livelihood of the local fishermen. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.

5. Since cluster of farms operating, the aqua farms shall collectively construct & operate either Common Effluent Treatment System (ETS) or individually Effluent Treatment System as per CAA rules 2005 duly maintaining the standards of discharge and not causing any detriment to the coastal environment and hampering the livelihood of the local fishermen community.”

The Joint Committee Inspection report submitted to the Hon'ble NGT, Chennai (SZ) on OA No. 345 of 2023 is submitted as **Annexure-2**.

The Hon'ble NGT, Southern Zone, Chennai (Southern Bench) in the matter of Original Application No. 100 of 2023 (SZ) (Earlier O.A. No. 345 of 2023(PB)(LP)) posted the matter on 04.12.2023. The State Coastal Zone Management Authority - Andhra Pradesh is impleaded Suo Motu as Respondent No.7. The copy of the NGT order dt: 30.10.2023 is submitted as **Annexure-3**.

The EFS&T (SEC.I) Dept., Govt. of A.P., vide G. O. Rt. No. 135, dated. 21.12.2022 constituted DLCs, as per the provisions of CRZ Notification 2011. The concerned Collector & District Magistrate is the Chairman and the Regional Officer, APPCB is the Member Convenor of the of the District Level Committee (DLC). The copy of the G. O. Rt. No. 135, dated. 21.12.2022 is submitted as **Annexure-4**.

Accordingly, the Collector & District Magistrate, Chairman of the District Level Committee (DLC) constituted District Level Committee vide orders dated 04.11.2023 for Srikakulam District in accordance with the CRZ notification, 2011. The copy of the proceedings are herewith submitted as **Annexure-5**.

The Government vide G. O. Rt. No. 32, dated 22.05.2023, issued orders stipulating the functions of the DLCs as provided in the CRZ notification, 2011 for effective functioning of DLCs as stated below:

- a) To assist APCZMA in enforcement of the CRZ Notification as amended from time to time.*
- b) To identify violations of the provisions of the CRZ Notification and to make appropriate recommendations to the APCZMA for taking further necessary action on the identified violations.*
- c) The DLC may be convened as and when necessary, as per the approval accorded by the Chairman of the DLC.*

d) The Member convener of the DLC shall be responsible (i) convening and conduct of the meetings as per the instructions of the chairman, DLC (ii) maintaining the records and correspondence of the proceedings of the DLC meetings (iii) submit quarterly reports on the DLC meetings conducted, violations identified and the follow-up action initiated as per the directions of the APCZMA.

The copy of the G. O. Rt. No. 32, dated. 22.05.2023 is submitted as **Annexure-6**.

As per the provisions, notifications and Government Order issued by MoEF&CC, GoI, New Delhi, APCZMA vide letter dated 09.10.2023 authorized DLC to take **appropriate** immediate action through the concerned department as and when CRZ violations are identified. The copy of the APCZMA letter dated 09.10.2023 is submitted as **Annexure-7**.

It is to submit that, the Para No. 3 (iii) of CRZ Notification, 2011, prohibited activities within CRZ is read as following:

“Setting up and expansion of fish processing units including warehousing except hatchery and natural fish drying in permitted areas”.

The CRZ Notification, 2011 is silent on establishment/ operation of aquafarms/ ponds in CRZ area.

The following points are observed from the Coastal Aquaculture Authority (CAA) (AMENDMENT) Act, 2023 published by Ministry of Law and Justice (Legislative Department), New Delhi in Gazette of India on 14.08.2023:

a. The Section 13 (Amendment) of principal Act {Para No. 10 of the CAA (Amend.) Act, 2023} read as follows:

“(a) no coastal aquaculture shall be carried on in the ecologically sensitive areas or the geo-morphological features;

(b) no coastal aquaculture, except hatchery, Nucleus Breeding Centre and Brood Stock Multiplication Centre shall be carried on in the No Development Zone in the case of sea, and in the buffer zone in the case of creeks, rivers and backwaters;

(c) no coastal aquaculture, except seaweed culture, pen culture, raft culture and cage culture activities shall be carried on in creek, rivers and backwaters within the Coastal Regulation Zone:"

- b. The Section 14 (Amendment) of principal Act {Para No. 12 of the CAA (Amend.) Act, 2023} read as follows:

"14. Where any person carries on coastal aquaculture or traditional coastal aquaculture or causes the coastal aquaculture or traditional coastal aquaculture to be carried on in contravention of any of the provisions of this Act or any rules or regulations made thereunder or any guidelines or notifications issued thereunder, an officer authorised under section 13A shall take all or any of the following actions, namely: -

(a) suspension or stoppage of any activity in a coastal aquaculture unit for such period and in such manner as may be prescribed;

(b) imposition of penalty as specified in the Table;

(c) removal or demolition of any structure;

(d) destruction of the standing crop therein;

(e) suspension or cancellation of registration for such period and in such manner as may be prescribed.

Thus, it is understood from the above paras that the Officers Authorized by the CAA have the powers to take action against aquaculture units operating in the CRZ area violating the rules. The copy of the Coastal Aquaculture Authority (CAA) (AMENDMENT) Act, 2023 published by Ministry of Law and Justice (Legislative Department), New Delhi in Gazette of India on 14.08.2023 is submitted as **Annexure-8**.

APCZMA addressed a letter to the Collector & District Magistrate, Chairman of District Level Committee, Srikakulam District on 30.11.2023 and requested to

review with the concerned Stakeholder Departments in District Level Committee and to take **appropriate** immediate action against *unauthorized aquaculture units operating in the coastal zone* for causing damage to the environment as per the APCZMA Authorization letter dated 09.10.2023. The copy of the letter is submitted as **Annexure-9**.

After receipt of the report from the Collector & District Magistrate, Chairman of District Level Committee, Srikakulam District, the APCZMA will take further necessary action in the matter.



**Member Secretary
APCZMA**

MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.

Item No. 18

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 345/2023

Ganagalla Praveen Kumar

Applicant

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 29.05.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

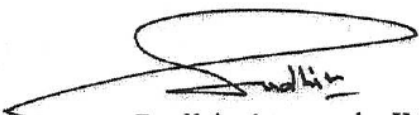
Application is registered based on a complaint received by post/e-mail

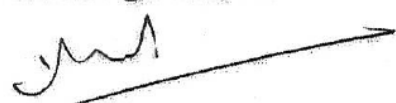
ORDER

1. This Original Application has been registered under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') on a letter petition dated 07.02.2023 sent by Pedda Ganagalla Praveen Kumar, Pedda Ganagallapeta, Mofusbandar post, District Srikakulam, Andhra Pradesh.

2. Complainant has stated that in village Pedda Ganagallapeta Mofusbandar post, District Srikakulam a large number of shrimp tanks and shrimp bunds have been constructed/raised across the river flow preventing free flow of river water. The fish ponds are obstructing free flow of water and even otherwise are cause water pollution. The complainant has also given a list of such aqua culture ponds showing 44 such units working in the area.

3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under NGT Act, 2010 has arisen. However, before taking any further action in the matter we find it appropriate to obtain a factual report for the purpose whereof we constitute a Joint Committee comprising State PCB, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation and District Magistrate Srikakulam. State PCB shall be the nodal agency for coordination and compliance of this order.
4. The said committee shall visit the site, collect all relevant informations and submit a factual report within two months to the Registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, who shall place the matter before the Registrar, Southern Zone Bench for further proceedings/orders.
5. Registry shall also transfer record of this matter to Southern Zone Bench, Chennai for further proceedings.
6. List this matter before appropriate Bench on 04.08.2023.
7. A copy of this order be forwarded to State PCB, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation and District Magistrate Srikakulam by e-mail for compliance.


Sudhir Agarwal, JM


Dr. A. Senthil Vel, EM

May 29, 2023
Original Application No. 345/2023
A

- (4) **The Member Secretary,**
Coastal Aquaculture Authority, Ministry of Fisheries,
Animal Husbandry & Dairying,
5th Floor, Integrated Office Complex for Animal Husbandry
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- (5) **The Chairman,**
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Email: chairman@appcb.gov.in
- (6) **The District Collector,**
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Andhra Pradesh - 532001
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Email: collector_sklm@ap.gov.in

The following may be included as Parties. They are

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VS

- (1) **The Chief Secretary to Govt. of Andhra Pradesh,**
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- (3) **The Secretary to Govt. of Andhra Pradesh,**
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No.100 of 2023

In

EARLIER ORIGINAL APPLICATION No.345 of 2023 (PB)

GANAGALLA PRAVEEN KUMAR

...Applicant

Versus

State of Andhra Pradesh 6 Others

... Respondents

JOINT INSPECTION REPORT FILED BY THE 4TH

RESPONDENT APPCB

DATE- 28-10.-2023

Madhuri D. Reddy

**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

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Counsel for 4TH Respondent APPCB

Joint committee inspection report of the Hon;ble NGT(SZ) in the matter of OA No. 345/2023

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE BENCH, CHENNAI

Original Application No.100 of 2023

In Original Application No. 345 of 2023 (PB)

IN THE MATTER OF

Sri. Ganagalla Praveen Kumar

...Applicant (s)

Versus

State of Andhra Pradesh & Ors

.....Respondent (s)

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| 5 | Annexure III: The list-II of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 but not renewed subsequently and not having valid registration period as on date (Unauthorized culture) | 17-19 |
| 6 | Annexure IV: The list-III of farmers, who have not registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and doing shrimp culture illegally (Unauthorized culture) | 20 |
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Date: 27.07.2023

Place: Srikakulam.


The Environmental Engineer,
AP Pollution Control Board,
Srikakulam

Joint committee inspection report of the Hon;ble NGT(SZ) in the matter of OA No. 345/2023

JOINT COMMITTEE INSPECTION REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI (SZ) ON O.A. NO.345/2023.

I. Background:

The Hon'ble National Green Tribunal, New Delhi has registered the Original Application (O.A) No.345/2023 (PB) filed by Sri. Ganagalla Praveen Kumar, Peddaganagalapeta, Mofasubandar, Srikakulam District, Andhra Pradesh. The complainant has stated that a large Nos. of shrimp ponds have been constructed across the Nagavali River preventing free flow of River water. The fish ponds are obstructing free flow of water and also causing pollution. The complainant has enclosed list of 44 shrimp ponds to his complaint.

The Hon'ble National Green Tribunal (NGT), New Delhi has constituted a joint committee comprising of State Pollution Control Board, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation & District Magistrate, Srikakulam, the state PCB shall be the nodal agency for coordination and compliance of the order. *The NGT instructed that, the committee shall visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF. Annexure-I*

The District Collector, Srikakulam has nominated Revenue Divisional Officer, Srikakulam as a committee member in the Joint committee. Accordingly, the Joint Committee has conducted inspection of the site, shrimp ponds in Pedaganagalapeta Village, Srikakulam Rural Mandal of Srikakulam District on dt.13.07.2023.

The Joint Committee has inspected physically all the 44 shrimp ponds in Peddaganagallapeta & Jalaripeta villages of Srikakulam Rural mandal in Srikakulam District as per the details furnished by the Petitioner along with the complaint. The Joint committee has also inspected the shrimp ponds, which are encroached in unsurveyed land in Bay of Bengal and carrying out illegal shrimp farming within the river bed. Upon inspection of shrimp ponds at field and verification of available records related to shrimp ponds ownership,

Joint committee inspection report of the Hon;ble NGT(SZ) in the matter of OA No. 345/2023

survey numbers wise extent and registration of shrimp farms with the Coastal Aquaculture Authority, the following observations are made by the Joint Inspection Committee:

II. Observations made by the Joint Inspection Committee:

1. The shrimp ponds of 44 No's belongs to (13) farmers and details of some survey numbers and some farmer's names as furnished by the complainant are not matched with the details as mentioned in the Coastal Aquaculture Authority Registration certificates.
2. Out of the 13 shrimp farmers, only six number of shrimp farmers have registered their shrimp ponds with Coastal Aquaculture Authority, Chennai under CAA Act, 2005 and possessing registration certificates with a period of validity as on data as such they are doing shrimp culture authorizedly in their own lands. The details of authorized farmers are furnished in the **Annexure-II**.
3. (5) shrimp farmers though they registered their shrimp ponds with the Coastal Aquaculture Authority, they have not renewed their shrimp farms subsequently, as such they are not possessing registration certificates with validity period as on day. The details of 5 shrimp farmers are furnished in the **Annexure-III**. Hence it has to be treated as unauthorized culture.
4. (2) shrimp farmers have not at all registered their shrimp ponds with CAA so far and doing shrimp farming illegally since long back. The details of shrimp farmers is furnished in the **Annexure-IV**. Hence it has to be treated as unauthorized and illegal shrimp culture.
5. Further in addition to the above 44 shrimp ponds, the Joint Inspection Committee has also observed that, 46 number of shrimp farmers constructed the shrimp ponds by encroaching the un-surveyed land of Bay of Bengal and doing shrimp culture within the river bed illegally since long back. The details of such shrimp farmers are furnished in the **Annexure-V**.

6. In the **Annexure-V**, a total of 7 shrimp farmers as detailed in the S.Nos 1, 2, 3, 36, 44, 45 & 46, have obtained registration certificates from the Coastal Aquaculture Authority for their shrimp ponds by showing their land ownership in survey No.106 of Jalaripeta, Kallepalli Revenue Village, Mofasu Bandar, Srikakulam Rural mandal of Srikakulam District, which is not at all correct as all these shrimp ponds constructed in the un surveyed land in Bay of Bengal. Hence, they have furnished the wrong information and shown other survey number and obtained the registration certificate from CAA by misleading the District Level Committee, Srikakulam. The remaining (39) shrimp farmers have neither applied nor taken any approval for shrimp farming from CAA. Hence all these 46 shrimp farmers have encroached the River bed and doing shrimp farming illegally since long back in a total extent of 74.00 acres.
7. These illegal and un-authorized 46 number of shrimp ponds, which are scattered in an extent of 74.00 acres are affecting adversely by diverting the direction of the river mouth, limiting the river course and depth of the water. As a result, the width of the river mouth channel became narrow and water depth was reduced thereby causing obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood.
8. These shrimp ponds are also causing flooding in the village during rainy season, as a result, the passage from village to sea for fishing occupation is being curtailed during flooding season.
9. Though the aqua farming in the region is taking place in a full-fledged manner in the village in an area of 25.27 Ha, (As per the Annexures-1,2 &3), some of the shrimp farmers are not maintaining effluent treatment systems for treating the wastewater generated from these farms. Effluent Treatment System (ETS) is mandatory for farms above 5 Ha. At least 10 per cent of the total pond area should be earmarked for the effluent treatment system. In this particular case, since cluster of farms are operating, concerned departments shall enforce that the aqua farms shall collectively construct & operate either common effluent treatment systems or individual effluent treatment systems as per CAA Rules 2005. The aqua culture ponds have to ensure the standards prescribed by the Coastal aqua culture authority for treatment of waste water before discharging into creeks.
10. During the visit, it was observed that the crop is under culture stage in the aqua culture ponds and no discharges were observed into the creek. The committee opined

Joint committee inspection report of the Hon;ble NGT(SZ) in the matter of OA No. 345/2023

that the wastewater generated from the farms is directly discharged into the sea/ creek. No sample was collected as there is no discharge from aqua culture ponds.

11. Water sample was collected from the bore well of Sri Ganagalla Kamesh's house located at P.G.Peta, as per the analysis report the values of ground water are within the prescribed standards. The analysis report is herewith attached as **Annexure-V**.

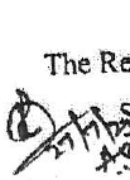
III. Recommendations of the Joint Inspection Committee:


1. The shrimp farmers who are listed in the **Annexure-II** may be permitted to continue their shrimp farming strictly confirming to their own land, survey numbers, extent of the farm and as authorized as per the CAA registration certificates as they are doing shrimp culture in their own land and possessing valid registration certificates. The shrimp culture shall be allowed subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water.
2. The shrimp farmers as listed in the **Annexure-III** are doing shrimp culture in their own land and registered with CAA but subsequently not renewed and not having valid registration period. Hence, these shrimp farmers may be given a time period of 3 months for registering their shrimp ponds with CAA by October 2023. Only After registration of shrimp ponds with CAA within 3 months, the farmers may be allowed to continue their shrimp culture subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water. In case, if the farmers are failed to register their farms within 3 months, the District Authorities may be permitted to demolish such authorized and un registered shrimp ponds after due period. The expenses towards demolition of such shrimp ponds have to be recovered from the concerned shrimp farmers.
3. The shrimp farmers as listed in the **Annexure-IV**, who are carrying out un-authorized and illegal shrimp culture without having CAA registration certificate, may be ordered for immediate demolition of their shrimp ponds. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.
4. Since (46) shrimp farmers, who are listed in the **Annexure-V**, have constructed the shrimp ponds in the river bed by unauthorized encroachment in the un-surveyed land in Bay of Bengal and carrying out shrimp culture illegally since long back. Since these shrimp ponds are affecting adversely by diverting the course of the river mouth,

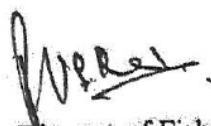
Joint committee inspection report of the Hon;ble NGT(SZ) in the matter of OA No. 345/2023

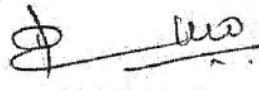
limiting the river course and depth of the water thereby causing the obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood, orders may be issued for immediate demolition of all 46 number of shrimp ponds so as to protect the coastal environment as well as the livelihood of the local fishermen. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.


5. Since cluster of farms operating, the aqua farms shall collectively construct & operate either Common Effluent Treatment System (ETS) or individually Effluent Treatment System as per CAA rules 2005 duly maintaining the standards of discharge and not causing any detriment to the coastal environment and hampering the livelihood of the local fishermen community.

 The Revenue Divisional Officer,
Srikakulam Division


Director (Technical), 27/7/2023
Coastal Aquaculture Authority (CAA),
Chennai


Deputy Director of Fisheries,
Srikakulam District


S.E. Irrigation,
Srikakulam District


The Environmental Engineer,
AP Pollution Control Board,
Srikakulam



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel:Ph. No: 08942-295090, Email : roskm-eel@appcb.gov.in



Lr.No.APPCB/ NGT/O.A No.345 of 2023- 184

Dt.27.07.2023.

To
The Registrar,
Hon'ble National Green Tribunal,
Southern Zone bench,
Chennai.

Sir,

Sub: APPCB - RO - Srikakulam – Hon'ble NGT, Principal Bench, New Delhi in O.A. No. 345 of 2023, dt. 29.05.2023 – **Joint Committee inspection report** – Submitted – Reg.

Ref: 1. Hon'ble NGT, New Delhi order dt.29.05.2023 in O.A. No. 345 of 2023(PB).
2. Joint committee inspection conducted on 13.07.2023.

* * *

It is to submit that the Original Application (O.A.) No. 345 of 2023 (PB) has been filed in Hon'ble National Green Tribunal (NGT), New Delhi by Sri Pedda Ganagalla Praveen Kumar, Pedda Ganagallapeta, Mofusbandar Post, Srikakulam District, Andhra Pradesh. The Complainant has stated that in village Pedda Ganagallapeta a large number of shrimp tanks and shrimp bunds have been constructed/raised across the river flow preventing free flow of river water. The shrimp ponds are obstructing free flow of water and even otherwise causing water pollution. The complainant has also given a list of such aqua culture ponds showing 44 such units working in the area.

The Hon'ble NGT in its order dt.29.05.2023, constituted a joint committee comprising of (i) State PCB, (ii) Department of Fisheries, (iii) Coastal Aquaculture Authority, Chennai, (iv) Department of Irrigation and (v) District Magistrate, Srikakulam. The state PCB shall be the nodal agency for coordination and compliance of the order. The said committee shall visit the site, collect all relevant information and **submit a factual report within two months to the Registrar, Southern Zone Bench, Chennai.**

The District Collector, Srikakulam has nominated Revenue Divisional Officer, Srikakulam as a committee member in the Joint committee. Accordingly, the Joint Committee has conducted inspection of the site, shrimp ponds in Pedaganagalapeta Village, Srikakulam Rural Mandal of Srikakulam District on dt.13.07.2023.

The joint committee inspection report is submitted to the Hon'ble NGT, Chennai in due compliance of the Hon'ble NGT , New Delhi Order dt.29.05.2023 in O.A. No. 345 of 2023 (PB).The Joint Committee will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

In view of the above, I am herewith submitting Joint committee inspection Report in compliance with the Hon'ble NGT, New Delhi Order dated 29.05.2023 in O.A.No. 345 of 2023 (PB).

Yours faithfully,

ENVIRONMENTAL ENGINEER

Encl:a/a

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ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
REGIONAL OFFICE
SRIKAKULAM

Item No. 18

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 345/2023

Ganagalla Praveen Kumar

Applicant

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 29.05.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by post/e-mail

ORDER

1. This Original Application has been registered under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') on a letter petition dated 07.02.2023 sent by Pedda Ganagalla Praveen Kumar, Pedda Ganagallapeta, Mofusbandar post, District Srikakulam, Andhra Pradesh.

2. Complainant has stated that in village Pedda Ganagallapeta Mofusbandar post, District Srikakulam a large number of shrimp tanks and shrimp bunds have been constructed/raised across the river flow preventing free flow of river water. The fish ponds are obstructing free flow of water and even otherwise are cause water pollution. The complainant has also given a list of such aqua culture ponds showing 44 such units working in the area.

3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under NGT Act, 2010 has arisen. However, before taking any further action in the matter we find it appropriate to obtain a factual report for the purpose whereof we constitute a Joint Committee comprising State PCB, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation and District Magistrate Srikakulam. State PCB shall be the nodal agency for coordination and compliance of this order.

4. The said committee shall visit the site, collect all relevant informations and submit a factual report within two months to the Registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, who shall place the matter before the Registrar, Southern Zone Bench for further proceedings/orders.

5. Registry shall also transfer record of this matter to Southern Zone Bench, Chennai for further proceedings.

6. List this matter before appropriate Bench on 04.08.2023.

7. A copy of this order be forwarded to State PCB, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation and District Magistrate Srikakulam by e-mail for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 29, 2023
Original Application No. 345/2023
A

LIST - 1

1. The list of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and having valid registration period as on date.

| Details of the shrimp ponds as per the Complainant information | | | Details of the shrimp ponds and farmer as per the CAA Registration Certificate | | | | | Remarks | | |
|--|--|-------------|--|--|--|-----------------------------|-----------------------------|-------------------|------------------------------|--|
| Sl. No. of the shrimp pond | Name of the farmer | Survey No's | Extent survey No's wise (Acres) | Name of the farmer | Survey No's | Extent TFA (Acres/Hectares) | Extent WSA (Acres/Hectares) | | CAA Registration No and Date | Validity period existing up to |
| 1 | NELLIMARLA KRISHNA, S/O. SURYANARAYANA | 100-6 | 0.25 | NELLIMARIA KRISHNA, S/O N. SURYANARAYANA | 74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2 | 12.36 acres/ 5.00 hectares | 9.88 acres/ 4.00 hectares | AP-II-2007(01495) | 20.09.2027 | SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE |
| | | 100-5 | 0.24 | | | | | | | |
| 2 | NELLIMARLA KRISHNA, S/O. SURYANARAYANA | 101 | 0.37 | | | | | | | |
| 3 | NELLIMARLA KRISHNA, S/O. SURYANARAYANA | 101 | 0.33 | | | | | | | |
| 4 | NELLIMARLA KRISHNA, S/O. SURYANARAYANA | 101 | 1.59 | | | | | | | |
| 5 | NELLIMARLA KRISHNA, S/O. SURYANARAYANA | 101 | 0.12 | | | | | | | |
| | | 127-1 | 0.22 | | | | | | | |
| 6 | NELLIMARLA KRISHNA, S/O. SURYANARAYANA | 111-1 | 0.08 | | | | | | | |
| 7 | NELLIMARLA KRISHNA, S/O. SURYANARAYANA | 111-1 | 0.1 | | | | | | | |
| 8 | NELLIMARLA KRISHNA, S/O. SURYANARAYANA | 101 | 0.63 | | | | | | | |
| | | 102-7 | 0.34 | | | | | | | |
| | | 102-8 | 0.47 | | | | | | | |
| | | 111-1 | 0.05 | | | | | | | |

| | | 103-11 | 0.04 | | | | | | WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE |
|----|--|--------|------|--|--|--|--|--|---|
| 16 | NELLIMARLA THOTAYYA, S/O. SURYANARAYANA | 103-8 | 0.16 | | | | | | |
| | | 103-9 | 0.15 | | | | | | |
| | | 110-1 | 0.18 | | | | | | |
| | | 103-8 | 0.12 | | | | | | |
| | | 103-9 | 0.32 | | | | | | |
| | | 103-2 | 0.15 | | | | | | |
| | | 103-3 | 0.16 | | | | | | |
| | | 103-6 | 0.24 | | | | | | |
| | | 103-4 | 0.22 | | | | | | |
| | | 103-5 | 0.22 | | | | | | |
| | | 104-2 | 0.2 | | | | | | |
| 17 | NELLIMARLA THOTAYYA, S/O. SURYANARAYANA | 110-1 | 0.3 | | | | | | |
| | | 74-12 | 0.51 | | | | | | |
| | | 74-8 | 0.36 | | | | | | |
| | | 103-10 | 0.2 | | | | | | |
| | | 103-11 | 0.2 | | | | | | |
| | | 103-14 | 0.21 | | | | | | |
| | | 103-13 | 0.13 | | | | | | |
| | | 103-2 | 0.15 | | | | | | |
| | | 74-5 | 0.08 | | | | | | |
| | | 74-6 | 0.06 | | | | | | |
| 18 | NELLIMARLA THOTAYYA, S/O. SURYANARAYANA | 74-4 | 0.09 | | | | | | |
| | | 74-9 | 0.09 | | | | | | |
| | | 74-10 | 0.21 | | | | | | |
| | | 74-11 | 0.2 | | | | | | |
| | | 75-2 | 0.27 | | | | | | |
| | | 75-3 | 0.11 | | | | | | |
| | | 74-13 | 0.14 | | | | | | |
| | | 74-14 | 0.19 | | | | | | |

| | | | | | | | | | | | | | | | | | | | | | | | | |
|----|------------------------------|-------|------|---|------------------|--|--|---------------------------|----------------|---|---|-------|--|--|--------------------------|----------------|--|---|-------|--|--|--------------------------|----------------|--|
| 31 | POLLAMMA | 71-17 | 0.14 | CHEKATI RAMULAMMA, W/O SURYA NARAYANA | 108-2B, 115-P | 3.36 acres/ 1.36 hectar es | 2.47 acres/ 1.00 hectar es | AP-II- 2021(20237) | 08.02.2026 | SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE | | | | | | | | | | | | | | |
| | | 71-15 | 0.06 | | | | | | | | | | | | | | | | | | | | | |
| | | 71-13 | 0.25 | | | | | | | | | | | | | | | | | | | | | |
| | | 71-12 | 0.23 | | | | | | | | | | | | | | | | | | | | | |
| | | 71-11 | 0.26 | | | | | | | | | | | | | | | | | | | | | |
| | | 72-1 | 0.94 | | | | | | | | | | | | | | | | | | | | | |
| | | 70-22 | 0.1 | | | | | | | | | | | | | | | | | | | | | |
| | | 70-17 | 0.48 | | | | | | | | | | | | | | | | | | | | | |
| | | 72-3 | 0.07 | | | | | | | | | | | | | | | | | | | | | |
| | | 72-2 | 0.02 | | | | | | | | | | | | | | | | | | | | | |
| 32 | GANAGALLA RAMULU POLLAMMA | 73-8 | 0.4 | GUTTULA SURYAKUMARI, W/O GUTTULA SRINIVASA RAO | 115-P | 6.18a cres/ 2.50h ectare s | 4.94a cres/ 2.00h ectare s | AP-II- 2008(692 0) | 08.02.202 4 | SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA | | | | | | | | | | | | | | |
| | | 73-6 | 0.55 | | | | | | | | | | | | | | | | | | | | | |
| | | 73-3 | 0.16 | | | | | | | | | | | | | | | | | | | | | |
| 38 | CHIKATI RAMULAMMA | 115 | 0.17 | | | | | | | | GUTTULA SURYAKUMARI, W/O GUTTULA SRINIVASA RAO | 115-P | 6.18a cres/ 2.50h ectare s | 4.94a cres/ 2.00h ectare s | AP-II- 2008(692 0) | 08.02.202 4 | SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA | | | | | | | |
| | | 114-2 | 1.49 | | | | | | | | | | | | | | | | | | | | | |
| 40 | GUTTULA SURYAKUMARI | 115 | 1.63 | | | | | | | | | | | | | | | GUTTULA SURYAKUMARI, W/O GUTTULA SRINIVASA RAO | 115-P | 6.18a cres/ 2.50h ectare s | 4.94a cres/ 2.00h ectare s | AP-II- 2008(692 0) | 08.02.202 4 | SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA |

| | | | | | | | | | | |
|----|--|-------|------|---|--|---|--|---------------------------|----------------|---|
| 41 | GHIKATI RAMULAMMA | 115 | 0.77 | CHEKATI RAMULAMMA, W/O SURYA NARAYANA | 108-2B, 115-P | 3.36 acres/ 1.36 hectar es | 2.47 acres/ 1.00 hectar es | AP-II- 2021(202 37) | 09.02.202 6 | REGISTRATIO N CERTIFICATE SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE. <u>*THE CAA CERTIFICATE IS SAME AS MENTIONED IN SL. NO. 38</u> |
| 42 | NELIMARLA KRISHNA, S/O. SURYANARAYANA | 127-1 | 0.25 | NELIMARIA KRISHNA, S/O N. SURYANARAYANA | 74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2 | 12.36 acres/ 5.00 hectar es | 9.88 acres/ 4.00 hectar es | AP-II- 2007(01495) | 20.09.202 7 | REGISTRATIO N CERTIFICATE. <u>*THE CAA CERTIFICATE IS SAME AS MENTIONED IN SL. NO. 1</u> |

| | | <u>TO 11</u> | | | | | | | | | | | |
|----|---------------------------------|--------------|------|--|-------------|--|--|----------------------|------------|--|--|--|--|
| 43 | KARANAM GITA W/O BHANUMURTHY | 127-1 | 0.25 | KARNAMGEETHA & BHANUMURTHY, S/O LAXMANA MURTHY | 96-5,6,7,8, | 1.83 acres/ 0.74 hectar es | 1.73 acres/ 0.70 hectar es | AP-II- 2008(6961) | 08.02.2024 | FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE | | | |
| | | 128 | 0.7 | | | | | | | | | | |
| 44 | KARANAM GITA W/O BHANUMURTHY | 96-8 | 0.72 | | | | | | | | | | |
| | | 96-6 | 0.04 | | | | | | | | | | |
| | | 96-7 | 0.57 | | | | | | | | | | |
| | | 96-5 | 0.54 | | | | | | | | | | |
| | | 127-1 | 0.29 | | | | | | | | | | |

LIST - 2

2. The list of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 but not renewed subsequently and not having valid registration period as on date (Unauthorized culture)

| Details of the shrimp ponds as per the Complainant information | | | Details of the shrimp ponds and farmer as per the CAA Registration Certificate | | | | | | Remarks | |
|--|--|-------------|--|--|---|-----------------------------|-----------------------------|------------------------------|------------|--|
| Sl. No. of the shrimp pond | Name of the farmer | Survey No's | Extent survey No's wise (Acres) | Name of the farmer | Survey No's | Extent TFA (Acres/hectares) | Extent WSA (Acres/hectares) | CAA Registration No and Date | | Validity period existing up to |
| 20 | PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO | 73-8 | 0.8 | PUKKALLA VENKARA RAMANA MURTHY, S/O RAMULU | 70-17, 18,20,21,22,7 2-1,2, 73-8, 105-7,9 | 3.16 acres/ 1.28 hectar es | 2.47 acres/ 1.00 hectar es | AP-II- 2008(6967) | 08.02.2014 | FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE |
| | | 73-6 | 0.55 | | | | | | | |
| | | 73-3 | 0.02 | | | | | | | |
| | | 72-4 | 0.16 | | | | | | | |
| 21 | PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO | 74-7 | 0.23 | GANAGALLA KANAKARAO, S/O RAMULU | 72-1,2,71- 6,7,9,TO10 20,70- 17,18,20,21,2 2,73-8,105- 7/9. | 3.16 acres/ 1.28 hectar es | 2.47 acres/ 1.00 hectar es | AP-II- 2008(6968) | 09.02.2014 | FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE |
| | | 72-5 | 0.76 | | | | | | | |
| | | 73-8 | 0.5 | | | | | | | |
| | | 103-1 | 0.31 | | | | | | | |
| 22 | PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO | 74-5 | 0.08 | GANAGALLA KANAKARAO, S/O RAMULU | 72-1,2,71- 6,7,9,TO10 20,70- 17,18,20,21,2 2,73-8,105- 7/9. | 3.16 acres/ 1.28 hectar es | 2.47 acres/ 1.00 hectar es | AP-II- 2008(6968) | 09.02.2014 | FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE |
| | | 74-6 | 0.12 | | | | | | | |
| | | 72-6 | 0.3 | | | | | | | |
| | | 72-5 | 0.64 | | | | | | | |
| | | 72-1 | 0.2 | | | | | | | |
| | | 74-7 | 0.1 | | | | | | | |
| 23 | PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO | 72-7 | 0.09 | GANAGALLA KANAKARAO, S/O RAMULU | 72-1,2,71- 6,7,9,TO10 20,70- 17,18,20,21,2 2,73-8,105- 7/9. | 3.16 acres/ 1.28 hectar es | 2.47 acres/ 1.00 hectar es | AP-II- 2008(6968) | 09.02.2014 | FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE |
| | | 72-6 | 0.42 | | | | | | | |
| | | 72-5 | 0.74 | | | | | | | |
| | | 72-1 | 0.28 | | | | | | | |

| | | | | | | | | | | |
|----|--------------------------|-----------------------------|---------------------|-------------------------------------|---------------------|----------------------------------|----------------------------------|-------------------|------------|--|
| 25 | PUKKLA APPAMA W/O RAMULU | 104-1 | 1 | PUKKALLA APPALAMMA, W/O RAMULU | 72-3,5,6; 103-1,5,6 | 2.13 acres/ 0.86 hectar es | 1.85 acres/ 0.75 hectar es | AP-II-2008(6962) | 08.02.2019 | FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE |
| 26 | PUKKLA APPAMA W/O RAMULU | 104-4 UNSU RVEYE D | 0.55 0.61 | | | | | | | |
| 33 | CHANDRAMOULI GONAPA | 107-2 107-1 | 1.32 0.24 | KONADA.SATTI REDDY, S/O APPAR REDDY | 107-1,2 | 4.94 acres/ 2.00 hectar es | 4.45 acres/ 1.80 hectar es | AP-11-2008(6969) | 08.02.2014 | FARMER'S NAME, SURVEY NO'S AND EXTENT ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE |
| 34 | CHANDRAMOULI GONAPA | 107-2 107-1 | 1.43 0.32 | | | | | | | |
| 35 | CHANDRAMOULI GONAPA | 107-2 108-1 | 1.15 0.56 | | | | | | | |
| 36 | METIKOTA KRISHNA RAO | 108-1 108-2 115 | 1.3 0.53 0.34 | METIKOTA KRISHNA RAO, S/O APPA RAO | 115-P | 2.67 acres/ 1.08 hectar es | 1.98 acres/ 0.80 hectar es | AP-II-2011(14300) | 09.01.2021 | SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE |
| 39 | MATTIKOTA KRISHNA RAO | 115 114-2 | 0.66 0.48 | METIKOTA KRISHNA RAO, S/O APPA RAO | 115-P | 2.67 acres/ 1.08 hectar es | 1.98 acres/ 0.80 hectar es | AP-II-2011(14300) | 09.01.2021 | SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE. *THE CAA |

| CERTIFICATE IS SAME AS MENTIONED IN SL. NO. 36 | | | | | | | | | | |
|---|--|--|--|--|--|--|--|--|--|--|
| | | | | | | | | | | |

- LIST - 3**
3. The list of farmers, who have not registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and doing shrimp culture illegally (Unauthorized culture)

| Sl. No. of the shrimp pond | Details of the shrimp ponds as per the Complainant information | | | Remarks |
|----------------------------|--|-------------|----------------------------------|--|
| | Name of the farmer | Survey No's | Extent survey No's. wise (Acres) | |
| 24 | GANAGALLA RAMULU PUKKALA VENKAT | 104-1 | 1.2 | SHRIMP FARM IS NOT REGISTERED WITH CAA |
| 37 | CHINTAPALLI AMMORU | 108-2 | 1 | SHRIMP FARM IS NOT REGISTERED WITH CAA |

| LIST -4 List of shrimp farmers, who have encroached in the river bed and doing illegal shrimp culture | | | | | | | |
|--|--|---------------------|---------------------|--------------|---|--|---|
| Sl.No (1) | Name of the farmer (2) | Survey No.s (3) | Total extent (4) | W.S.A (5) | Category of the land encroached (6) | Present status of shrimp culture (7) | Remarks (8) |
| 1 | BUDAGATLA MEGHANA W/o Budagatia Ramesh Naidu Aged about 28yrs resident of JalaripetaKhajipetaPeddagaganagallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.00 hectare | 0.75 hectare | River bed | Shrimp culture is under progress | AP-II-2021(20631) Registered for Survey No.106 but the pond is in un surveyed land |
| 2 | GanagallaBharathi W/o Kamaraju Aged about 35yrs resident of JalaripetaKhajipetaPeddagaganagallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.41 hectare | 1.00 hectare | River bed | Shrimp culture is under progress | AP-II-2021(20243) Registered for Survey No.106 but the pond is in un surveyed land |
| 3 | GanagallaVenkataRathnam W/o Kanaka Rao Aged about 40yrs resident of JalaripetaKhajipetaPeddagaganagallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.41 hectare | 1.00 hectare | River bed | Shrimp culture is under progress | AP-II-2021(20244) Registered for Survey No.106 but the pond is in un surveyed land |
| 4 | SavadalaTavataiah S/o Ramulu Aged about 63yrs resident of JalaripetaKhajipetaPeddagaganagallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 5 | EripalliAtchiBabu S/o kuruvulu Aged about 53yrs resident of JalaripetaKhajipetaPeddagaganagallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 6 | YerupalliSrinivasa Rao S/o Hari Swamy Aged about 36yrs resident of JalaripetaKhajipetaPeddagaganagallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 7 | GutiwadaNooka Raju S/o Adinarayana Aged about 30yrs resident of JalaripetaKhajipetaPeddagaganagallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 8 | YerupalliAppa Rao S/o Kama Raju Aged about 52yrs resident of JalaripetaKhajipetaPeddagaganagallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 9 | YerupalliAtchaiah S/o Appa Rao Aged about 46yrs resident of JalaripetaKhajipetaPeddagaganagallapetaMofus Bandar | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |

| | | | | | | | |
|----|--|---------------------|------------|---|-----------|-------------------------------------|-------------------------|
| 10 | Srikakulam District Yerupalli Kamamma W/o Malleshwar Rao Aged about 58yrs resident of Jalaripeta Khajipeta Peddaganagallapeta Mofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 11 | Sindhupalli Neela Venu W/o Kamaraju Aged about 43yrs resident of Jalaripeta Khajipeta Peddaganagallapeta Mofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 12 | Sindhupalli Kamamma W/o Ankulu Aged about 68yrs resident of Jalaripeta Khajipeta Peddaganagallapeta Mofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | = | River bed | Shrimp culture is under progress | Not registered with CAA |
| 13 | Y Eranna S/o Lakshmaiah Aged about 52yrs resident of Jalaripeta Khajipeta Peddaganagallapeta Mofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 14 | Gutivada Trinatha Rao S/o Adinarayana Aged about 33yrs resident of Jalaripeta Khajipeta Peddaganagallapeta Mofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 15 | Gutivada Suryanarayana S/o Adinarayana Aged about 50yrs resident of Jalaripeta Khajipeta Peddaganagallapeta Mofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 16 | Gutivada Thaviamma W/o Adinarayana Aged about 54yrs resident of Jalaripeta Khajipeta Peddaganagallapeta Mofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 17 | Sindhupalli Asiramma W/o Tata Rao Aged about 55yrs resident of Jalaripeta Khajipeta Peddaganagallapeta Mofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 18 | Sindhupalli Raja Rao S/o Tata Rao Aged about 33yrs resident of Jalaripeta Khajipeta Peddaganagallapeta Mofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 19 | Y Govinda Rao S/o Hari Swamy Aged about 30yrs resident of Jalaripeta Khajipeta Peddaganagallapeta Mofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |

| | | | | | | | |
|----|--|---------------------|------------|---|-----------|-------------------------------------|-------------------------|
| 20 | Kama Raju S/o Krishna Murthy Aged about 35yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 21 | Y Raja Rao S/o Lachumaiah Aged about 28yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 22 | Savadala Kama Raju S/o Ramulu Aged about 68yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 23 | SavadalaKrishnaiah S/o Kamaraju Aged about 72yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 24 | Akkala Lakshmana Rao S/o Kamaiah Aged about 51yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 25 | Akkala Raana Murthy S/o Appa Rao Aged about 40yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 26 | AkkalaAdinarayana S/o Kama Raju Aged about 70yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 27 | GolliKamaama W/o Naidu Aged about 61yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 28 | AkkalaAnuradha W/o Adinarayana Aged about 52yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 29 | GolliAjaraiiah S/o Naidu Aged about 34yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 30 | Golli Susheela W/o Asaraiah Aged about 30yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |

| | | | | | | | |
|----|---|---------------------|--------------|---------------|---------------|-------------------------------------|---|
| 31 | Srikakulam District Adabaka Ramulamma W/o Krishna Murthy Aged about 30yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 32 | ArasavelliVenkayamma W/o Appaiah Aged about 78yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 33 | ArasavelliNarasamma W/o Hari Swamy Aged about 48yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 34 | AkkalaGovinda Rao S/o Hari Swamy Aged about 58yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 35 | GollaAsiramma W/o Thammaiah Aged about 54yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 36 | AdapakaRamanamma W/o Raja Rao Aged about 43yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.61 hectare | 1.20 hectares | River bed | Shrimp culture is under progress | AP-II-2021(20245) Registered for Survey No.106 but the pond is in un surveyed land |
| 37 | Savadala Raja Rao S/o Yellaiah Aged about 44yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 38 | Savadula Parvathi W/o Krishna Aged about 50yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 39 | Savadulakamaraju S/o Hari Swamy Aged about 33yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | Rheceiver bed | Shrimp culture is under progress | Not registered with CAA |
| 40 | KondapalliKaruvulu S/o Yerraiah Aged about 53yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA |
| 41 | KondapalliSuryanarayana | Un surveyed | 1.50 acres | - | River bed | Shrimp culture is | Not registered with CAA |

| | | | | | | | | |
|----|---|------------------|--------------|--------------|-----------|----------------------------------|---|--|
| | S/o Yerraiiah Aged about 55yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | land | | | | | under progress | |
| 42 | AdapakaSeetaiah S/o Asiraiah Aged about 70yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA | |
| 43 | GanagallaKoriaiah S/o Avataram Aged about 44 yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.50 acres | - | River bed | Shrimp culture is under progress | Not registered with CAA | |
| 44 | BudagallaKamaiah S/o Kamaiah Aged about 58yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.00 hectare | 0.75 hectare | River bed | Shrimp culture is under progress | AP-II-2021(20630) Registered for Survey No.106 but the pond is in un surveyed land | |
| 45 | BudagallaLakshamma W/o Kamaiah Aged about 54yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District | Un surveyed land | 1.00 hectare | 0.75 hectare | River bed | Shrimp culture is under progress | AP-II-2021(20629) Registered for Survey No.106 but the pond is in un surveyed land | |
| 46 | Budagalla Ramesh Naidu S/o Kamaiah Aged about 36yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam Dis | Un surveyed land | 1.00 hectare | 0.75 hectare | River bed | Shrimp culture is under progress | AP-II-2021(20632) Registered for Survey No.106 but the pond is in un surveyed land | |



M.RAVI, M.Sc.,
SENIOR ENVIRONMENTAL SCIENTIST

Ph: 0891-2719380/481
e-mail: zovs@lab-sec2@appcb.gov.in

ANALYSIS REPORT

Sample No. : 2023 - 07 - W - 214
Sample location/Address : Ground water sample collected near aquaculture farms Pectidagallapeta (V), Srikakulam District
Sample Source : Bore well sample collected at Sri. Gangalla Kamesh's Residence
Sample collected on : 13.07.2023
Sample received on : 14.07.2023
Sample collected by : Environmental Engineer (FAC), Regional Office, Srikakulam
Report issued on : 22.07.2023

| S.No. | Parameter | W-214 | Drinking water specification IS10500:2012 | |
|-------|---|--------|---|-------------------|
| | | | Requirement (Acceptable Limit) | Permissible Limit |
| 1. | pH | 8.13 | 6.5-8.5 | No Relaxation |
| 2. | Electrical Conductivity (as $\mu\text{S}/\text{cm}$) | 1420 | -- | -- |
| 3. | Total Dissolved Solids | 920 | 500 mg/L | 2000 mg/L |
| 4. | Total Alkalinity (as CaCO_3) | 300 | 200 mg/L | 600 mg/L |
| 5. | Total Hardness (as CaCO_3) | 380 | 200 mg/L | 600 mg/L |
| 6. | Chloride (as Cl) | 275 | 250 mg/L | 1000 mg/L |
| 7. | Calcium (as Ca) | 60.8 | 75 mg/L | 200 mg/L |
| 8. | Magnesium (as Mg) | 56.4 | 30 mg/L | 100 mg/L |
| 9. | Sodium (as Na^+) | 180 | -- | -- |
| 10. | Potassium (as K^+) | 15.8 | -- | -- |
| 11. | SAR (Sodium Absorption Ratio) | 4.02 | -- | -- |
| 12. | Nitrate (as NO_3) | 42.4 | 45 mg/L | No Relaxation |
| 13. | Phosphate (as P) | BDL | -- | -- |
| 14. | Sulphate (as SO_4) | 64.4 | 200 mg/L | 400 mg/L |
| 15. | Fluoride (as F) | 0.08 | 1.0 mg/L | 1.5 mg/L |
| 16. | Chromium (as Cr) | <0.001 | 0.05 mg/L | No Relaxation |
| 17. | Manganese (as Mn) | 0.002 | 0.1 mg/L | 0.3 mg/L |
| 18. | Iron (as Fe) | 0.056 | 0.3 mg/L | No Relaxation |
| 19. | Nickel (as Ni) | <0.001 | 0.02 mg/L | No Relaxation |
| 20. | Copper (as Cu) | <0.001 | 0.05 mg/L | 1.5 mg/L |
| 21. | Zinc (as Zn) | <0.001 | 5.0 mg/L | 15 mg/L |
| 22. | Arsenic (as As) | <0.001 | 0.01 mg/L | 0.05 mg/L |
| 23. | Cadmium (as Cd) | <0.001 | 0.003 mg/L | No Relaxation |
| 24. | Lead (as Pb) | <0.001 | 0.01 mg/L | No Relaxation |

Note: - 1. All values are expressed in mg/L except pH & EC
2. BDL: Below Detectable Limit
3. Results are related to sample as received and tested

M.Ravi
SENIOR ENVIRONMENTAL SCIENTIST

Item No.03:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Original Application No. 100 of 2023 (SZ)***Earlier O.A. No. 345 of 2023(PB)(LP)***IN THE MATTER OF:**

Ganagalla Praveen Kumar.

...Applicant(s)

*Versus*State of Andhra Pradesh,
Dept. of Environment, Forest,
Science and Technology, A.P. and Ors.

...Respondent(s)

Date of hearing: 30.10.2023.

CORAM:**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. J. Arun Prasad.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R3 & R6, R7.

ORDER

1. It is stated that one Mr. J. Arun Prasad undertakes to file vakalat on behalf of the applicant.
2. The State Coastal Zone Management Authority - Andhra Pradesh is Suo Motu impleaded as Respondent No.7.
3. Let the Coastal Aquaculture Authority file its independent report, though it is being a part of the Joint Committee.
4. Post the matter on 04.12.2023.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 100/2023 (SZ)
30th October, 2023. AD.

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

E.F.S.&T. Department - APCZMA - Committees - Constitution of District Level Committees (DLCs) in the Coastal Districts of Andhra Pradesh In accordance with CRZ Notification 2011 - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT

G.O.Rt.No.135

**Dated:21.12.2022.
Read:-**

From the Member Secretary, APCZMA, Vijayawada, Lr.No.6/CRZ/EFS&T/2021,
Dated : 01.12.2022.

&&&&&

In the letter read above, the Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada has stated that as per para 6 (c) of the CRZ Notification, 2011, District Level Committees (DLCs) are to be reconstituted in the coastal districts of Andhra Pradesh. He has also stated that the Ministry of Environment, Forest & Climate Change (CRZ) has directed all the Coastal States in this regard.

2. The Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada has requested the Government to constitute District Level Committees for the 13 Coastal Districts of Andhra Pradesh, i.e., (1) Srikakulam District; (2) Vizianagaram District; (3) Visakhapatnam District; (4) Anakapalli District; (5) Kakinada District; (6) Konaseema District; (7) West Godavari District; (8) Eluru District; (9) Krishna District; (10) Bapatla District; (11) Prakasam District; (12) Nellore District; (13) Tirupathi District under the Chairmanship of Collector & District Magistrate containing atleast 3 representatives of local traditional coastal communities including fisher folk.

3. Government, after careful examination of the matter, here by constitute District Level Committees for the following 13 Coastal Districts of Andhra Pradesh as per para 6 (c) of the CRZ Notification, 2011 under the chairmanship of the concerned Collector & District Magistrate with the following composition:

| | | |
|---|--|----------------------|
| 1 | Collector & District Magistrate | Chairman |
| 2 | District Panchayat Officer | Member |
| 3 | Municipal Commissioners of coastal towns concerned | Member |
| 4 | VC & MD of Urban Development Authority with coastal jurisdictions | Member |
| 5 | Assistant Director, Fisheries | Member |
| 6 | Regional Officer, APPCB | Member - Convenor |
| 7 | Representatives from local communities (to be decided by the Collector & District Magistrate) | 3 Members |

4. The Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada and the District Collectors shall take further action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**NEERABH KUMAR PRASAD
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To
The Member Secretary, A.P. Coastal Zone Management Authority, Vijayawada.
The District Collectors of coastal districts.

Copy to:

The PS to M. (Energy, EFS&T, M&G).

The PS to Spl. CS (EFS&T).

SF / SC (Computer No. 1930107).

// FORWARDED::BY ORDER //


SECTION OFFICER

Proceedings of the Collector & District Magistrate
Srikakulam District

Lr.No.367/PCB/RO-SKLM/CZMA/2023-

Date:04.11.2023.

Sub : APPCB – RO – SKLM – E.F.S.&T. Department – APCZMA – Constitution of District Level Committee (DLC) in the Coastal Districts of Andhra Pradesh in accordance with CRZ Notification, 2011 –Orders –Communicated -Reg.

Ref : 1. CRZ Notification 2011 issued by MoEF&CC, New Delhi Vide S.O.19 (E), dt.06.01.2011.
2. G.O.Rt.No.135 issued by E.F.S. & T Department, Govt of Andhra Pradesh on 21.12.2022.
3. The Member Secretary, APCZMA, Vijayawada vide Lr.No.11/APCZM/DLCs/2022-294, Dated: 03.07.2023.
4. Note orders of the Collector & District Magistrate, Srikakulam District dt.28.09.2023.

1. As per the paragraph 6 (C) of the Coastal Regulation Zone (CRZ) Notification, 2011, dated 06.01.2011, the State Government is primarily responsible for enforcing and monitoring of the provisions of the notification and the State Government shall constitute District Level Committees (DLCs) under the Chairmanship of the Collector & District Magistrate of the concerned District containing at least 3 representative of local traditional coastal communities including fisher folk.
2. The Environment Forest Science & Technology Department, Govt. Of A.P vide G.O.Rt.No.135, dt:21.12.2022 has constituted District Level Committee (DLCs) in all the reconstituted 13 Coastal Districts of A.P as per Para 6(C) of the CRZ Notification, 2011 under the chairmanship of the Collector & District Magistrate with the following:

| | | |
|----|---|-------------------|
| 1. | Collector & District Magistrate | Chairman |
| 2. | District Panchayat Officer | Member |
| 3. | Municipal Commissioner | Member |
| 4. | VC & MD Of Urban Development Authority with coastal jurisdictions. | Member |
| 5. | Assistant Director, Fisheries | Member |
| 6. | Regional Officer, APPCB | Member – Convener |
| 7. | Representatives from local communities (to be decided by the Collector & District Magistrate) | 3 Members |

3. The Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada has requested the Government to constitute District Level Committees for the 13 Coastal Districts of Andhra Pradesh to constitute District Level Committee under the Chairmanship of Collector & District Magistrate.
4. In compliance to the G.O. Rt. No.135 of EFS&T Department, Govt. of Andhra Pradesh on 21.12.2022, and the Member Secretary, APCZMA letter dt.03.07.2023, the Collector & District Magistrate, Srikakulam has constituted District Level Committee for Srikakulam District as per Para 6(C) of the CRZ Notification, 2011 with the following members:

| | | |
|----|---|--|
| 1. | Collector & District Magistrate, Srikakulam | Chairman |
| 2. | District Panchayat Officer, Srikakulam | Member |
| 3. | Municipal Commissioner, Srikakulam | Member |
| 4. | VC & MD Of Urban Development Authority with coastal jurisdiction | Member |
| 5. | Assistant Director, Fisheries, Srikakulam | Member |
| 6. | Regional Officer, APPCB | Member – Convener |
| 7. | Sri. Surada Venkatesh, | Member from fishermen Community, Srikakulam District. |
| 8. | Sri. Mylapilli. Polisu, | Member from fishermen Community, Srikakulam District. |
| 9. | Sri. Suvvada. Paparao, | Member from fishermen Community, Srikakulam District. |

The District Level Committee (DLC) shall meet periodically for discussion on CRZ matters at District Level and follow the instructions of the A.P Coastal Zone Management Authority (APCZMA), Andhra Pradesh, Ministry of Environment Forests & Climate Change (MoEF & CC), Govt of India.

Sd/-
Collector & District Magistrate
Srikakulam District

Encl:


1. G.O.Rt.No.135, Dt.21.12.2022, issued by EFS& T Dept, Govt of A.P.
2. The Member Secretary, APCZMA, MoEF & CC, Vijayawada letter dated 03.07.2023
3. Note approval orders of District Collector, Srikakulam District, Dt. 28.09.2023.

To

1. The Collector & District Magistrate, Srikakulam District.
2. The District Panchayat Officer, Srikakulam District
3. The Municipal Commissioner, Srikakulam
4. The Vice Chairman, Srikakulam Urban Development Authority (SUDA).
6. The Assistant Director, Fisheries, Srikakulam.
8. The Environmental Engineer, APPCB, RO, Srikakulam.
9. Sri. Suvvada Paparao, Bhartigalluru (V), Sompeta (M), Srikakulam District.
10. Sri. Mylapilli. Polisu, P.G Peta (V), Srikakulam (M), Srikakulam District
11. Sri. Surada Venkatesh, Malagam (P), Santhabommali (M), Srikakulam District

- Copy submitted to the Member Secretary, APCZMA, Vijayawada for information.
- Copy submitted to the Senior Environmental Engineer, APCZMA, Vijayawada for information.
- Copy submitted to the Joint Chief Environmental Engineer, APPCB, Vijayawada for information.

\\t.c.f.b.o\\


ENVIRONMENTAL ENGINEER

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

E.F.S. & T. Department – APCZMA – District Level Committees (DLCs) in the Coastal Districts of Andhra Pradesh in accordance with CRZ Notification 2011 – Functions of District Level Committees – Orders – Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.VI) DEPARTMENT

G.O.Rt.No.32

Dated:22.05.2023

Read the following:-

1. G.O.Rt.No.135, EFS&T (Sec.I) Dept., dated 21.12.2022.
2. From the Member Secretary, APCZMA, Lr.No.11/APCZMA/ DLCs/ 2022-865, dt.18.01.2023.

&&&&

ORDER:

In the G.O. 1st read above, orders have been issued constituting District Level Committees (DLCs) in all the 13 Coastal Districts of Andhra Pradesh, with the following composition:

| | | |
|----|---|-------------------|
| 1. | Collector & District Magistrate | Chairman |
| 2. | District Panchayat Officer | Member |
| 3. | Municipal Commissioners of coastal towns concerned | Member |
| 4. | VC & MD of Urban Development Authority with coastal jurisdictions | Member |
| 5. | Assistant Director, Fisheries | Member |
| 6. | Regional Officer, APPCB | Member – Convenor |
| 7. | Representatives from local communities (to be decided by the Collector & District Magistrate) | 3 Members |

2. In the letter 2nd read above, the Member Secretary, APCZMA, as per the decision taken by the APCZMA in its meeting held on 24.12.2022 at Vijayawada, has sent a proposal to Government to issue orders clearly stipulating the functions of the DLCs as provided in the CRZ notification, 2011 for effective functioning of the DLCs.

3. Government, after careful examination of the matter, hereby issue orders stipulating the functions of DLCs as provided in the CRZ notification, 2011 for effective functioning of the DLCs as stated below:

- a. To assist APCZMA in enforcement of the CRZ Notification as amended from time to time.
- b. To identify violations of the provisions of the CRZ Notification and to make appropriate recommendations to the APCZMA for taking further necessary action on the identified violations.
The DLC may be convened as and when necessary as per the approval accorded by the Chairman of the DLC.
- d. The Member convenor of the DLC shall be responsible (i) convening and conduct of the meetings as per the instructions of the Chairman, DLC (ii) maintaining the records and correspondence of the proceedings of the DLC meetings (iii) submit quarterly reports on the DLC meetings conducted, violations identified and the follow-up action initiated as per the directions of the APCZMA.

-2-


4. The Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada shall take further action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NEERABH KUMAR PRASAD
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To
The Chairman, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada.
The Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada.
Copy to:-
The Member Secretary, A.P. Pollution Control Board, Vijayawada.
The PS to Hon'ble Minister (E, FS&T, M&G),
The PS to Spl. CS (E, FS&T, M&G),
The PS to Spl. Secy., (EFS&T).
SF/SC

//Forwarded::By Order//


SECTION OFFICER



Andhra Pradesh Coastal Zone Management Authority (APCZMA),
Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India
Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony,
Autonagar, Vijayawada-520007



Letter No. 11/APCZMA/DLCs/2022-

Dated: 09.10.2023

From
The Member Secretary
APCZMA,
Vijayawada, A.P.

To

- 1) The District Collector, Srikakulam District;
- 2) The District Collector, Vizianagaram District;
- 3) The District Collector, Visakhapatnam District;
- 4) The District Collector, Anakapalli District;
- 5) The District Collector, Kakinada District;
- 6) The District Collector, Dr. B R Ambedkar
Konaseema District;
- 7) The District Collector, West Godavari District;
- 8) The District Collector, Eluru District;
- 9) The District Collector, Krishna District;
- 10) The District Collector, Bapatla District;
- 11) The District Collector, Prakasam District;
- 12) The District Collector, SPSR Nellore District;
- 13) The District Collector, Tirupathi District

Sir/Madam,

Sub : APCZMA - Authorization of concerned departments by APCZMA for implementation of recommendations of DLCs - Decision of APCZMA - Communicated - Reg.

Ref : 1) G.O.Rt. No. 135, dated. 21.12.2022 issued by EFS&T Dept.
2) G.O.Rt. No. 32, dt: 22.05.2023 issued by EFS&T Dept.
3) APCZMA meeting held on 17.08.2023 at Vijayawada.
4) APCZMA Letter dated: 20.09.2023.
5) EFS&T Dept., letter dated 29.09.2023.

1. The Environment Forest Science & Technology Dept., Govt. of Andhra Pradesh, vide G.O. Rt. No. 135, dt: 21.12.2022 constituted District Level Committees (DLC) in all the 13 Coastal Districts of Andhra Pradesh, as per Para 6 (c) of the CRZ Notification, 2011, to assist the APCZMA for enforcing and monitoring of the provisions of the CRZ Notification. For the DLCs, the Collector & District Magistrate is the Chairman & the Regional Officer, APPCB is the Member-Convener. The above said GOs were already communicated to you.
2. The Central Government has issued certain notifications i.e., (i) for issue of directions under Section 5 of Environment (Protection) Act 1986; and (ii) for cognizance of offences under Section 19 of Environment (Protection) Act 1986

for enforcement and monitoring of provisions of CRZ Notification and its amendments thereof, by the MoEF&CC, GoI, New Delhi through various notifications:

3. The details of the Sections and notifications are summarized as following:

I. Section 5 - POWER TO GIVE DIRECTIONS

Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

Explanation--For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

- a) The closure, prohibition or regulation of any industry, operation or process; or
- b) Stoppage or regulation of the supply of electricity or water or any other service

S.O. 4650 (E) dated 30.09.2022

As per notification vide S.O. 4650 (E) dated 30.09.2022, in exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates its powers to issue directions under section 5 of the said Act to the **State Coastal Zone Management Authorities** and Union Territory Coastal Zone Management Authorities, as constituted by it under sub-sections (1) and (3) of section 3 of the said Act, within their respective territorial jurisdictions, subject to the following conditions and limitations, namely:-

- a) that such directions are not inconsistent with any direction issued in any specific case by the National Coastal Zone Management Authority or Central Government;
- b) that the Central Government may revoke such delegations of powers or may itself invoke the provisions of the said section, if in the opinion of the Central Government such a course of action is necessary in the public interest.

II. Sub-section 1 of Section 10 - POWERS OF ENTRY AND INSPECTION

- 1) Subject to the provisions of this section, any person empowered by the Central Government in this behalf shall have a right to enter, at all reasonable times with such assistance as he considers necessary, any place—

- for the purpose of performing any of the functions of the Central Government entrusted to him;
- for the purpose of determining whether and if so in what manner, any such functions are to be performed or whether any provisions of this Act or the rules made there under or any notice, order, direction or authorization served, made, given or granted under this Act is being or has been complied with;
- for the purpose of examining and testing any equipment, industrial plant, record, register, document or any other material object or for conducting a search of any building in which he has reason to believe that an offence under this Act or the rules made there under has been or is being or is about to be committed and for seizing any such equipment, industrial plant, record, register, document or other material object if he has reason to believe that it may furnish evidence of the commission of an offence punishable under this Act or the rules made there under or that such seizure is necessary to prevent or mitigate environmental pollution.

S.O. 4648 (E) dated 30.09.2022

As per notification vide S.O. 4648 (E) dated 30.09.2022, in exercise of powers conferred by sub-section (1) of section 10 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following further amendment in the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O.83 (E), dated the 16.02.1987, namely:

In the said notification, in the Table, after S. No. 64 and entries relating thereto, the following serial number and entries shall be inserted, namely:

| S. No. | Authority/ Officer | Jurisdiction |
|--------|---|---|
| "65 | Chairman, Member Secretary of all the State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities | The Environment (Protection) Act, 1986 (29 of 1986)". |

III. Section 19 - COGNIZANCE OF OFFENCES

No court shall take cognizance of any offence under this Act except on a complaint made by—

- The Central Government or any authority or officer authorized in this behalf by that Government (In exercise of powers conferred under clause (a) of section 19, the Central Government has authorized the officers and authorities listed in the Table of Notification No. S.O. 394 (E) published in the Gazette No. 185 dated 16-4-87, S.O. 237(E) published in the Gazette No. 171 dated 29-3-89 and S.O. 656(E) dated

21-8-89 published in the Gazette No. 519 dated 21-8-89, S.O.624(E), dated 3.9.1996 and G.S.R.587(E), dated 1.9.2006) , or

- (ii) Any person who has given notice of not less than sixty days, in the manner prescribed, of the alleged offence and of his intention to make a complaint, to the Central Government or the authority or officer authorized as aforesaid.

S.O. 4649 (E) dated 30.09.2022

As per notification vide S.O. 4649 (E) dated 30.09.2022, in exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following amendment in the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O.638 (E), dated the 28.02.2014, namely:

In the said notification, after S.No.2, the entries relating thereto, the following S. No. and entries shall be inserted, namely:

| S. No. | Authority/ Officer | Jurisdiction |
|--------|---|--|
| "3 | The State Coastal Zone Management Authorities and Union Territory Coastal Zone Management Authorities | Within their respective territorial jurisdiction". |

4. In light of the above provisions, notifications and Government Order issued, the authority felt that it is essential that the District Level Committees be suitably authorized to take immediate action as and when CRZ violations is identified.
5. The issue was placed in APCZMA meeting held on 17.08.2023.
6. After **detailed discussions, the Authority decided to issue instructions to DLCs:**
 - a) **That appropriate immediate action shall be taken by the DLC through the concerned department as in the table below in respect of any violation of CRZ Notification:**

Table: Authorization of various departments to take action against violation cases in CRZ limits

| S. No. | Violation in CRZ area | The department that has to take immediate action as per the powers vested with them as per relevant provisions of their Acts and Rules, based on the recommendations of the DLCs |
|--------|--|--|
| 1 | In respective of any kind of construction which are in | Local bodies as per A.P. Building Rules |

| | | |
|---|--|---|
| | violation of CRZ rules | |
| 2 | In respective of any forest area, mangrove, eco-sensitive, wild life | Forest and Wildlife Dept. |
| 3 | Industries | APPCB |
| 4 | Heritage sites | Archeological Survey of India |
| 6 | Aqua culture | Revenue Dept. |
| 7 | Illegal Mining including (sand mining and sand bars etc.) | Department of Mines and Geology |
| 8 | Other than above | Collector and District Magistrate (Chairman of DLC) |

- b) Further, the DLCs can also submit report to the APCZMA for taking further action, under Section 5, 10 & 19 of the Environment (Protection) Act, 1986, in addition to the action initiated by them through the concerned department as per tabular statement above. The APCZMA shall examine the same and issue necessary orders.
7. The Authority also decided to communicate the above decision to to the Collectors and Member Conveners of the DLCs.
8. In view of the above, the decision of the Authority is herewith communicated to the Collectors and Member Conveners of the DLCs for necessary action.


 (315) Member Secretary
 APPCB & APCZMA
 4.12

Copy to:

- (1) The Environmental Engineer, RO: Srikakulam (Srikakulam District); RO: Vizianagaram (Vizianagaram District); RO: Vishakhapatnam (Vishakhapatnam District & Anakapalli Districts); RO: Kakinada (Kakinada District & Konaseema District); RO: Eluru (Eluru District); RO: Vijayawada (Krishna District); RO: Ongole (Bapatla District); RO: Prakasam (Prakasam District); RO: Nellore (Nellore District) and RO: Tirupathi (Tirupathi District) for information and necessary action.
- (2) The Prl. Chief Conservator of Forests & HoFF, Forest & Wild Life Dept., CWLW, Aranya Bhavan, P.V.S. Land Mark, Near APIIC Towers, Mangalagiri, Guntur District-522503 for information.

- (3) The Superintending Archaeologist, Archaeological Survey of India, Amaravati Circle office, 6-134/1, Aurobindo Plaza, Kanuru Main Road, Vijayawada, Andhra Pradesh 520007 for information.
- (4) The Commissioner, Dept. of Archeology and Museums, Bapu Museum, M.G. Road, Vijayawada (Urban) - 520002 for information.
- (5) The Director, Dept. Of Mines and Geology, Sri Anjaneya Towers, D.No. 7-104, B-Block, 5th & 6th Floor, Ibrahimpatnam, Vijaywada - 521 456 for information.
- (6) The Commissioner and Director, Municipal Administration & Urban Development, Prime hill crest, 4th Floor, Near DGP Office, Beside Ultratech Ready Mix Plant, Vaddeswaram Village, Mangalagiri, Andhra Pradesh - 522502 for information.
- (7) The Chief Commissioner of Land Administration, Dept. Of Revenue, Govt. Of A.P., D.No.189, 2nd Floor Himagna Towers, N.T.R. Maarg, LIC Colony, B-Block, Gollapudi, Vijayawada, Andhra Pradesh 521225 for information.

रजिस्ट्री सं० डी० एल०—(एन)04/0007/2003—23

REGISTERED NO. DL—(N)04/0007/2003—23



भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 30] नई दिल्ली, सोमवार, अगस्त 14, 2023/ श्रावण 23, 1945 (शक)
No. 30] NEW DELHI, MONDAY, AUGUST 14, 2023/SRAVANA 23, 1945 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 14th August, 2023/Sravana 23, 1945 (Saka)

The following Act of Parliament received the assent of the President on the 12th August, 2023 and is hereby published for general information:—

THE COASTAL AQUACULTURE AUTHORITY (AMENDMENT) ACT, 2023

No. 27 OF 2023

[12th August, 2023.]

An Act amend the Coastal Aquaculture Authority Act, 2005.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Coastal Aquaculture Authority (Amendment) Act, 2023. Short title and commencement.

(2) Save as otherwise provided, it shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for different provisions of this Act.

Amendment
of section 2.

2. In section 2 of the Coastal Aquaculture Authority Act, 2005 (hereinafter referred to as the principal Act), in sub-section (1),—

24 of 2005.

(i) for clause (a), the following clauses shall be substituted, namely:—

'(a) "aquaculture input" means any material used as an input in coastal aquaculture for the maintenance of quality of water and soil and for the growth and better health of organisms reared, or other aquatic life available, therein and includes seed, fertilizer, feed, growth supplement, probiotic, environment remediator and disinfectant;

(aa) "aqua mapping" means geospatial coastal area distribution maps depicting areas potential and suitable for coastal aquaculture;

(ab) "aqua zonation" means the zones of spatial planning for different species or methods of coastal aquaculture notified by a State Government or the Authority for sustainable coastal aquaculture;

(ac) "Authority" means the Coastal Aquaculture Authority established under sub-section (1) of section 4;

(ad) "biosecured facility" means a coastal aquaculture unit carrying on coastal aquaculture activity adopting such biosecurity measures for ensuring freedom from disease causing pathogens as may be specified in the guidelines issued for such activity;

(ae) "biosecurity" means any measure or strategy or integrated approach adopted to analyse, manage and prevent the risk of introduction or spread of harmful organisms, including viruses and bacteria, within the coastal aquaculture unit and to minimise the risk of transmission of infectious diseases;

(af) "Brood Stock Multiplication Centre" means a coastal aquaculture unit carrying on such coastal aquaculture activity which receives such post larvae or juvenile which are specific pathogen free or specific pathogen tolerant or specific pathogen resistant or such other post larvae or juvenile from a Nucleus Breeding Centre and rears it under strict biosecurity and close disease surveillance to ensure freedom from disease;'

(ii) for clause (c), the following clauses shall be substituted, namely:—

'(c) "coastal aquaculture" or "coastal aquaculture activity" means rearing and cultivation of any life stages of fish, including crustacean, mollusc, finfish, seaweed or any other aquatic life under controlled conditions, either indoor or outdoor, in cement cisterns, ponds, pens, cages, rafts, enclosures or otherwise in saline or brackish water in coastal areas, including activities such as production of brood stock, seed, grow out, but does not include fresh water aquaculture;

(ca) "coastal aquaculture unit" means any facility that is engaged in coastal aquaculture or any allied activity connected therewith and includes Nucleus Breeding Centre, Brood Stock Multiplication Centre, hatchery and farm;'

(iii) for clause (d), the following clauses shall be substituted, namely:—

'(d) "coastal area" means the area declared as the Coastal Regulation Zone in the Coastal Regulation Zone notification issued by the Central Government under the Environment (Protection) Act, 1986 and includes such other area as the Central Government may, by notification in the Official Gazette, specify;

29 of 1986.

(da) "coastal environment" means the area of land and water in the coastal area, including complete system of living organisms and physical surroundings therein;

(db) "farm" means a coastal aquaculture unit where culturing of fish, including crustacean, mollusc, finfish, seaweed or any other aquatic life is done under controlled conditions in ponds, pens, cages, rafts, enclosures or otherwise, in saline or brackish water in coastal areas and includes nursery rearing, but does not include fresh water aquaculture;

(dc) "hatchery" means a coastal aquaculture unit carrying on coastal aquaculture activity of breeding and seed production of fish, including crustacean, mollusc, finfish, seaweed or any other aquatic life, in saline or brackish water and includes rearing of nauplii and live feed, but does not include fresh water aquaculture;';

(iv) in clause (e), the words "and the member-secretary" shall be omitted;

(v) after clause (e), the following clauses shall be inserted, namely:—

'(ea) "Nucleus Breeding Centre" means a coastal aquaculture unit carrying on biosecured coastal aquaculture activity which has an established freedom from disease causing pathogens for the purpose of producing domesticated specific pathogen free, specific pathogen tolerant and specific pathogen resistant stocks;

(eb) "operator" means any person or firm that is engaged in the operation of the coastal aquaculture activity;

(ec) "owner", in relation to any coastal aquaculture unit, includes—

(i) his legal heirs or agent; and

(ii) an operator, a mortgagee, lessee, including sub-lessee or any other person in actual possession of such coastal aquaculture unit;

(ed) "pharmacologically active substance or antimicrobial agent" means a naturally occurring, semi-synthetic or synthetic substance that, at *in vivo* concentration, exhibits antimicrobial activity of killing or inhibiting the growth of microorganisms;';

(vi) after clause (g), the following clauses shall be inserted, namely:—

'(h) "specific pathogen free" or "specific pathogen resistant" or "specific pathogen tolerant" means free of, resistant to, or tolerant to, such pathogens as may be listed by the World Organisation for Animal Health or any other pathogen notified by the Central Government, which is specific for candidate species used in the coastal aquaculture;

(i) "State" includes Union territory.'.

3. In section 4 of the principal Act, —

(A) in sub-section (3),—

(i) in clause (c), for the words "Department of Ocean Development", the words "Ministry of Earth Sciences" shall be substituted;

(ii) in clause (d), for the words "Ministry of Environment and Forests", the words "Ministry of Environment, Forest and Climate Change" shall be substituted;

(iii) in clause (e), for the words "Ministry of Agriculture", the words "Ministry of Agriculture and Farmers Welfare" shall be substituted;

(iv) in clause (f), for the words "Ministry of Commerce", the words "Ministry of Commerce and Industry" shall be substituted;

(v) after clause (f), the following clause shall be inserted, namely:—

Amendment
of section 4.

"(fa) one member to represent the Ministry of Fisheries, Animal Husbandry and Dairying of the Central Government;"

(vi) for clause (g), the following clause shall be substituted, namely:—

"(g) one member to represent each of the coastal States and Union territories;"

(vii) clause (h) shall be omitted;

(B) after sub-section (3), the following sub-section shall be inserted, namely:—

"(3A) When the office of the Chairperson is vacant, the Central Government may, till the appointment of a new incumbent to the said office, nominate any member of the Authority to exercise such of the powers, and perform such of the functions, of the Chairperson as may be prescribed."

Amendment
of section 7.

4. In section 7 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) If the Chairperson is unable to attend a meeting of the Authority, any other member of the Authority nominated by the Chairperson in this behalf, and in the absence of both Chairperson and nominated member, any other member chosen by the members present from amongst themselves, shall preside over the meeting."

Insertion of
new section
7A.

5. After section 7 of the principal Act, the following section shall be inserted, namely:—

"7A. (1) Subject to any rules made in this behalf, the Authority may from time to time constitute such committees as may be necessary for the efficient discharge of its functions.

(2) Every committee shall consist of such number of persons and perform such functions and be subject to such terms and conditions as may be prescribed."

Committees
of Authority.

Insertion of
new section
9A.

6. After section 9 of the principal Act, the following section shall be inserted, namely:—

"9A. (1) The Central Government may appoint an officer of such rank, as it considers fit, to be a Secretary of the Authority, in such manner and subject to such terms and conditions as may be prescribed.

(2) The Secretary shall function as the Chief Executive Officer of the Authority who shall be responsible for—

(a) the day-to-day administration of the Authority;

(b) drawing up of proposal for the Authority's work programmes in consultation with the Authority;

(c) implementing the work programmes and the decisions adopted by the Authority;

(d) ensuring that the tasks of the Authority are carried out in accordance with the requirements of users, in particular with regard to the adequacy of the services provided and the time taken;

(e) the preparation of the statement of revenue and expenditure and the execution of the budget of the Authority;

(f) coordinating with the Central Government and with the committees of the Authority; and

(g) legally representing the Authority in all matters.

(3) Every year, the Secretary shall submit to the Authority for approval,—

(a) a general report covering all the activities of the Authority in the previous year;

Secretary of
Authority.

- (b) the programmes of work;
- (c) the annual accounts for the previous year; and
- (d) the budget for the coming year.

(4) The Secretary shall, after the approval of the Authority, forward the general report and the programmes to the Central Government and shall have the general report published.

(5) The Secretary shall have administrative control over the officers and other employees of the Authority.

(6) The Secretary shall approve all financial expenditure of the Authority and send a report on the Authority's activities to the Central Government."

7. In section 11 of the principal Act,—

Amendment
of section 11.

(A) in sub-section (1),—

(i) in clause (a), for the words "aquaculture farms", the words "coastal aquaculture units" shall be substituted;

(ii) in clauses (b) and (c), for the word "farms", the word "units" shall be substituted;

(iii) for clause (d), the following clause shall be substituted, namely:—

"(d) to order removal or demolition of any coastal aquaculture unit which is causing pollution after hearing the occupier of such unit;"

(iv) after clause (d), the following clauses shall be inserted, namely:—

"(da) to regulate or prohibit the number, species and method of any coastal aquaculture in such area, as may be prescribed, through planning and execution of such programmes, including aqua zonation and aqua mapping for environmentally sustainable coastal aquaculture, as may be notified by the Central Government;

(db) to fix or adopt standards, certify, monitor, regulate or prohibit coastal aquaculture inputs, including probiotics, therapeutants and such other inputs used in coastal aquaculture, as may be prescribed, for the prevention, control and abatement of detriment to the coastal aquaculture or coastal environment;

(dc) to fix or adopt standards, certify, monitor and regulate the coastal aquaculture units, including coastal aquaculture activities carried out in such units with biosecurity and close disease surveillance to ensure freedom from disease, in such manner as may be prescribed;

(dd) to fix or adopt the standards for emission or discharge of effluents from coastal aquaculture unit:

Provided that different standards for emission or discharge may be fixed for different coastal aquaculture unit having regard to the quality or composition of the emission or discharge of effluents from such sources;

(de) to collect and disseminate information in respect of matters relating to coastal aquaculture;"

(B) in sub-section (2), for the word "farm", at both the places where it occurs, the word "unit" shall be substituted.

8. In section 12 of the principal Act,—

Amendment
of section 12.

(a) for the words "land, pond, pen or enclosure", wherever they occur, the word "unit" shall be substituted;

(b) after the proviso, the following provisos shall be inserted, namely:—

"Provided further that the requirement of notice under the first proviso may be waived by the Authority, in such cases and for such reasons to be recorded in writing, as it deems fit:

Provided also that the owner shall be liable to pay the cost of demolition and cost of damage to the environment, if any, assessed in such manner as may be prescribed."

Insertion of
new section
12A.

9. After section 12 of the principal Act, the following section shall be inserted, namely:—

Prohibition of
certain
materials.

"12A. The Authority may, by an order, prohibit the use, in any coastal aquaculture activity of—

(a) such pharmacologically active substance, antimicrobial agent or other material which may cause harm to human health as may be prescribed; or

(b) aquaculture inputs containing such substance, agent or material as may be specified under clause (a)."

Amendment
of section 13.

10. In section 13 of the principal Act,—

(i) in sub-section (1), for the word "farm", the word "unit" shall be substituted;

(ii) in sub-section (3), the following proviso shall be inserted, namely:—

"Provided that the Authority may issue a certificate of registration for carrying out coastal aquaculture on the land allotted or assigned by the Government subject to such procedure and for such period, as may be prescribed, but not exceeding the period specified under clause (a) or clause (b), as the case may be.";

(iii) in sub-sections (4), (5) and (6), for the word "farm", wherever it occurs, the words "coastal aquaculture unit" shall be substituted;

(iv) for sub-section (7), the following sub-section shall be substituted, namely:—

"(7) In the case of a farm comprising more than two hectares of water spread area and any other coastal aquaculture unit, no application for registration to commence any activity connected with coastal aquaculture shall be considered under sub-section (5) unless the Authority, after making such inquiry as it thinks fit, is satisfied that registration of such coastal aquaculture unit shall not be detrimental to the coastal environment.";

(v) in sub-section (8), with effect from the 16th December, 2005,—

(A) for clauses (a) and (b), the following clauses shall be substituted, namely:—

"(a) no coastal aquaculture shall be carried on in the ecologically sensitive areas or the geo-morphological features;

(b) no coastal aquaculture, except hatchery, Nucleus Breeding Centre and Brood Stock Multiplication Centre shall be carried on in the No Development Zone in the case of sea, and in the buffer zone in the case of creeks, rivers and backwaters;

(c) no coastal aquaculture, except seaweed culture, pen culture, raft culture and cage culture activities shall be carried on in creek, rivers and backwaters within the Coastal Regulation Zone:";

(B) for the *Explanation*, the following *Explanation* shall be substituted, namely:—

Explanation.—For the purposes of this sub-section,—

(i) "High Tide Line" means the line on the land up to which the highest water line reaches during the spring tide;

(ii) the expressions "ecologically sensitive areas", "geo-morphological features", "No Development Zone", "buffer zone" and "Coastal Regulation Zone" shall have the same meanings as defined in the Coastal Regulation Zone notification issued under the Environment (Protection) Act, 1986.;

(vi) in sub-section (9), for the word "farm", wherever it occurs, the word "unit" shall be substituted;

(vii) in sub-section (10),—

(a) for the word "farm", the words "coastal aquaculture unit" shall be substituted;

(b) the following proviso shall be inserted, namely:—

"Provided that the Authority may condone the delay in making application for renewal, subject to payment of such fee for renewal of registration, as may be prescribed.";

(viii) in sub-section (11), for the word "farm", at both the places where it occurs, the words "coastal aquaculture unit" shall be substituted;

(ix) after sub-section (11), the following sub-sections shall be inserted, namely:—

"(12) The Authority may vary, amend or modify the certificate of registration issued under this section, in such manner as may be prescribed.

(13) In the event of the certificate of registration issued under this Act being defaced or mutilated or lost, the Authority may grant a duplicate certificate, on payment of such fee and in such manner, as may be prescribed."

11. After section 13 of the principal Act, the following section shall be inserted, namely:—

"13A. (1) The Authority may, by order, authorise any officer of the Authority or the State Government or the Central Government, not below the rank of Assistant Director of Fisheries in a District to function as authorised officer to exercise such powers, to discharge such duties and perform such functions, as may be specified in that order.

Insertion of
new section
13A.

Authorisation
of officers.

(2) The Central Government may, by notification, authorise any officer of the Authority or the State Government or the Central Government, not below the rank of Under Secretary to the Government of India, to function as an adjudicating officer, to adjudicate the penalties imposed under this Act.

(3) The Central Government may, by notification, authorise any officer of the Authority or the State Government or the Central Government, not below the rank of Deputy Secretary to the Government of India, to function as the Appellate Authority, who may affirm, vary or set aside the order passed by the adjudicating officer.

(4) The adjudicating officer or the Appellate Authority, shall, for the purposes of discharging functions under this Act, have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 while trying a suit, in respect of the following matters, namely:—

5 of 1908.

(a) summoning and enforcing the attendance of witnesses;

(b) requiring the discovery and production of documents;

(c) requisitioning any public record or document or copy of such record or document from any office;

(d) receiving evidence on affidavits;

(e) issuing commissions for the examination of witnesses or documents.

(5) The adjudicating officer or the Appellate Authority shall be deemed to be a civil court for the purposes of sections 345 and 346 of the Code of Criminal Procedure, 1973."

2 of 1974.

Substitution of new sections 14 and 14A for section 14.

12. For section 14 of the principal Act, the following sections shall be substituted, namely:—

Penalty for carrying on coastal aquaculture in contravention of provisions of Act.

"14. Where any person carries on coastal aquaculture or traditional coastal aquaculture or causes the coastal aquaculture or traditional coastal aquaculture to be carried on in contravention of any of the provisions of this Act or any rules or regulations made thereunder or any guidelines or notifications issued thereunder, an officer authorised under section 13A shall take all or any of the following actions, namely:—

(a) suspension or stoppage of any activity in a coastal aquaculture unit for such period and in such manner as may be prescribed;

(b) imposition of penalty as specified in the Table below;

(c) removal or demolition of any structure;

(d) destruction of the standing crop therein;

(e) suspension or cancellation of registration for such period and in such manner as may be prescribed.

Table

| Sl No. | Coastal Aquaculture/use of prohibited materials | Offences | Penalty | | |
|--------|---|---|---|--|--|
| | | | First time offence | Second time offence | Third time and subsequent offences |
| (1) | (2) | (3) | (4) | (5) | (6) |
| 1. | Farm | Non-registration. | Rupees ten thousand per hectare (or fraction of a hectare) of water spread area. | Rupees fifteen thousand per hectare (or fraction of a hectare) of water spread area. | Rupees twenty-five thousand per hectare (or fraction of a hectare) of water spread area. |
| | | Non-compliance with the provisions of the Act, rules, regulations, guidelines and notifications, other than non-registration. | Rupees five thousand per hectare (or fraction of a hectare) of water spread area. | Rupees ten thousand per hectare (or fraction of a hectare) of water spread area. | Rupees fifteen thousand per hectare (or fraction of a hectare) of water spread area. |
| 2. | Hatchery, Brood Stock Multiplication Centre, Nucleus Breeding Centre or such other coastal aquaculture unit | Non-registration. | Rupees fifty thousand. | Rupees seventy-five thousand. | Rupees one lakh. |
| | | Non-compliance with the provisions of the Act, rules, regulations, guidelines and notifications, other than non-registration. | Rupees twenty-five thousand. | Rupees fifty thousand. | Rupees one lakh. |

| (1) | (2) | (3) | (4) | (5) | (6) |
|-----|---|---|------------------------|-------------------------------|------------------|
| 3. | Use of materials prohibited under section 12A | Contravention of the provisions of clause (a) or clause (b) of section 12A. | Rupees fifty thousand. | Rupees seventy-five thousand. | Rupees one lakh. |

Appeal.

14A. (1) Any person aggrieved by an order of the adjudicating officer may within thirty days from the date on which the order is made, prefer an appeal to the Appellate Authority:

Provided that the Appellate Authority may entertain any appeal preferred after the expiry of the said period of thirty days, but before the expiry of ninety days from the date aforesaid, if it satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(2) No appeal under this section shall be entertained by the Appellate Authority unless the appellant has at the time of filing the appeal deposited the amount of penalty payable under the order appealed against:

Provided that on an application made by the appellant in this behalf, the Appellate Authority may, if it is of the opinion that the deposit to be made under this sub-section shall cause undue hardship to the appellant, by order in writing, dispense with such deposit, either unconditionally or subject to such condition, as it may deem fit to impose.

(3) On the receipt of an appeal under sub-section (1), the Appellate Authority may, after holding such enquiry as it deems fit, and after giving the parties concerned reasonable opportunity of being heard, confirm, modify or set aside the order appealed against, and—

(a) if the sum deposited by way of penalty under sub-section (2) exceeds the penalty directed to be paid by the Appellate Authority, such excess amount shall be refunded to the appellant; or

(b) if the Appellate Authority sets aside the order imposing penalty, the whole of the sum deposited by the way of penalty shall be refunded to the appellant.

(4) The decision of the Appellate Authority under this section shall be final."

Insertion of new section 22A.

Arrears of cost and penalty recoverable as arrears of land revenue.

13. After section 22 of the principal Act, the following section shall be inserted, namely:—

"22A. Any cost which is due and not paid as provided for by or under this Act and any sum directed to be recovered by way of penalty under section 14 shall be recoverable in the same manner as an arrear of land revenue."

Amendment of section 24.

14. In section 24 of the principal Act, in sub-section (2),—

(i) after clause (a), the following clause shall be inserted, namely:—

"(aa) the powers to be exercised and the functions to be performed by the nominated member under sub-section (3A) of section 4;";

(ii) after clause (b), the following clauses shall be inserted, namely:—

"(ba) the manner of constitution of committees under sub-section (1) of section 7A;

(bb) the number of persons in the committees, their functions, and the terms and conditions of the committees under sub-section (2) of section 7A;

(bc) the manner of appointment and the terms and conditions for appointment of Secretary under sub-section (1) of section 9A;

(bd) the area in which the Authority may regulate or prohibit the number, species and method of any coastal aquaculture under clause (da) of sub-section (1) of section 11;

(be) the other inputs used in coastal aquaculture under clause (db) of sub-section (1) of section 11;

(bf) the manner of certification, monitoring and regulation of the coastal aquaculture units and the manner of carrying out coastal aquaculture activities with biosecurity and close disease surveillance to ensure freedom from disease in coastal aquaculture units under clause (dc) of sub-section (1) of section 11;"

(iii) in clause (e), for the words "land, pond, pen or enclosure under that section", the word "unit" shall be substituted;

(iv) after clause (f), the following clauses shall be inserted, namely:—

"(fa) the manner of assessing the cost of damage to the environment under the third proviso to section 12;

(fb) prohibition of such other material which may cause harm to human health under clause (a) of section 12A;

(fc) the procedure and period under the proviso to sub-section (3) of section 13;"

(v) in clause (j), after the word and figures "section 13", the words "and the fee for renewal of registration under the proviso thereof" shall be inserted;

(vi) after clause (j), the following clauses shall be inserted, namely:—

"(ja) the manner of varying, amending and modifying the certificate of registration under sub-section (12) of section 13;

(jb) the fee for grant of duplicate certificate and the manner of granting it under sub-section (13) of section 13;

(jc) the period and manner of suspension or stoppage of activity in a coastal aquaculture unit under clause (a) of section 14;

(jd) the period and manner for suspension or cancellation of registration under clause (e) of section 14;"

15. In section 25 of the principal Act, in sub-section (2), in clause (d), for the word "farms", the word "units" shall be substituted.

Amendment
of section 25.

16. In section 27 of the principal Act,—

Amendment
of section 27.

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Notwithstanding anything contained in clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 or clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, in the Coastal Regulation Zone Notification or the Island Coastal Regulation Zone Notification issued by the Government of India in the Ministry of Environment, Forest and Climate Change, in exercise of the powers conferred under the said Environment (Protection) Act, in the paragraph dealing with prohibited activities, after the last sub-paragraph, the following proviso shall be inserted and shall always be deemed to have been inserted with effect from the 19th day of February, 1991, namely:—

"Provided that nothing contained in this paragraph shall apply to coastal aquaculture.";

(b) in sub-section (2), the word "farm's" shall be omitted.

Insertion of
new section
28.

Validation of
certain
provisions and
amendments
retrospectively.

17. After section 27 of the principal Act, the following section shall be inserted, namely:—

"28. (1) Where a coastal aquaculture and activities connected therewith has been granted registration under this Act, then, notwithstanding anything contained in clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, or clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 or in any other law for the time being in force:—

29 of 1986.

(i) such registration granted under this Act shall prevail and remain valid;

(ii) such coastal aquaculture and activities connected therewith shall be a permitted activity under the Coastal Regulation Zone Notification or the Island Coastal Regulation Zone Notification issued under the Environment (Protection) Act, 1986;

29 of 1986.

(iii) all registrations granted for coastal aquaculture and activities connected therewith under this Act shall be valid permissions under the applicable rules, regulations and notifications notified under the Environment (Protection) Act, 1986 from time to time.

29 of 1986.

(2) The provisions of sub-section (1), and the provisions of sub-section (8) of section 13 as amended retrospectively with effect from the 16th December, 2005 by the Coastal Aquaculture Authority (Amendment) Act, 2023, shall have and shall be deemed always to have effect for all purposes as if they had been in force at all material times, and accordingly,—

(i) notwithstanding anything contained in any judgment, decree or order of any court, tribunal or other authority, any action taken or anything done or purported to have been taken or done in accordance with the said provisions shall be deemed to be, and always to have been, for all purposes, as validly and effectively taken or done as if the said provisions had been in force at all material times;

(ii) no suit or other proceeding shall be instituted, maintained or continued in any court for any action taken or anything done or omitted to be done in accordance with the said provisions; and

(iii) no enforcement shall be made by any court of any decree or order or direction relating to removal or closure of any coastal aquaculture activity or demolition of any structure connected therewith or relating to any action taken or done or omitted to be done in accordance with the said provisions as if the provisions of sub-section (1), and the amendments made in sub-section (8) of section 13 had been in force at all material times."

DR. REETA VASISHTA,
Secretary to the Govt. of India.



Andhra Pradesh Coastal Zone Management Authority (APCZMA),
Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India
Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony,
Autonagar, Vijayawada-520007



Letter No. OA No. 100 of 2023/APCZMA/Legal/2023-

Date: 30.11.2023

From
The Member Secretary
APCZMA,
Vijayawada, A.P.

To
The Collector & District Magistrate,
Chairman of District Level Committee,
Srikakulam District.

Sir,

Sub : CRZ - APCZMA - OA No. 100 of 2023 (SZ) (Earlier O.A. No. 345 of 2023(PB)(LP)) in the Hon'ble NGT, Chennai filed by Sri Pedda Ganagalla Praveen Kumar, R/o. Pedda Ganagallapeta, Mofusbandar Post, Srikakulam District, Andhra Pradesh regarding large Nos. of shrimp ponds have been constructed across the Nagavali River preventing free flow of River water - Status report - Requested - Reg.

Ref : 1) Hon'ble NGT, Chennai order in OA. No. 345 of 2023, dt: 29.05.2023.
2) Hon'ble NGT, Chennai order in OA. No. 100 of 2023, dt: 30.10.2023.

It is to inform that, Sri Pedda Ganagalla Praveen Kumar, R/o. Pedda Ganagallapeta, Mofusbandar Post, Srikakulam District, Andhra Pradesh has filed an Original Application No. 345 of 2023 in the Hon'ble National Green Tribunal, Southern Zone, Chennai (Principal Bench). The main contention of the application is that large Nos. of shrimp ponds have been constructed across the Nagavali River preventing free flow of River water. The fish ponds are obstructing free flow of water and also causing pollution.

The Hon'ble NGT, Southern Zone, Chennai (Southern Bench) in the matter of Original Application No. 345 of 2023(PB) vide order dated 29.05.2023 has constituted a Joint Committee comprising APPCB, Dept. of Fisheries, Coastal Aquaculture Authority, Chennai, Dept. of Irrigation and District Magistrate, Srikakulam and the Committee filed the report on 27.07.2023 to the Hon'ble NGT. The recommendations of the Joint Inspection Committee are as follows:

"1. The shrimp farmers who are listed in the Annexure-II may be permitted to continue their shrimp farming strictly confirming to their own land, survey numbers, extent of the farm and as authorized as per the CAA registration certificates as they are doing shrimp

culture in their own land and possessing valid registration certificates. The shrimp culture shall be allowed subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water.

2. The shrimp farmers as listed in the Annexure-III are doing shrimp culture in their own land and registered with CAA but subsequently not renewed and not having valid registration period. Hence, these shrimp farmers may be given a time period of 3 months for registering their shrimp ponds with CAA by October 2023. Only After registration of shrimp ponds with CAA within 3 months, the farmers may be allowed to continue their shrimp culture subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water. In case, if the farmers are failed to register their farms within 3 months, the District Authorities may be permitted to demolish such authorized and unregistered shrimp ponds after due period. The expenses towards demolition of such shrimp ponds have to be recovered from the concerned shrimp farmers.

3. The shrimp farmers as listed in the Annexure-IV, who are carrying out un-authorized and illegal shrimp culture without having CAA registration certificate, may be ordered for immediate demolition of their shrimp ponds. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.

4. Since (46) shrimp farmers, who are listed in the Annexure-V, have constructed the shrimp ponds in the river bed by unauthorized encroachment in the un-surveyed land in Bay of Bengal and carrying out shrimp culture illegally since long back. Since these shrimp ponds are affecting adversely by diverting the course of the river mouth, Joint committee inspection report of the Hon'ble NGT(SZ) in the matter of OA No. 345/2023 limiting the river course and depth of the water thereby causing the obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood, orders may be issued for immediate demolition of all 46 number of shrimp ponds so as to protect the coastal environment as well as the livelihood of the local fishermen. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.

5. Since cluster of farms operating, the aqua farms shall collectively construct & operate either Common Effluent Treatment System (ETS) or individually Effluent Treatment System as per CAA rules 2005 duly maintaining the standards of discharge and not causing any detriment to the coastal environment and hampering the livelihood of the local fishermen community."

The copy of the NGT order dt: 29.05.2023 and the Joint Committee Inspection report submitted to the Hon'ble NGT, Chennai (SZ) on OA No. 345 of 2023 is enclosed for information. (Annexure-I)

The Hon'ble NGT, Southern Zone, Chennai (Southern Bench) in the matter of Original Application No. 100 of 2023 (SZ) (Earlier O.A. No. 345 of 2023(PB)(LP)) posted the matter on 04.12.2023 and the State Coastal Zone Management Authority -

Andhra Pradesh is Suo Motu impleaded as Respondent No.7. The copy of the NGT order dt: 30.10.2023 is enclosed for information. (Annexure-II)

In this regard, it is to inform that the EFS&T (SEC.I) Dept., Govt. of A.P., vide G. O. Rt. No. 135, dated. 21.12.2022 constituted DLCs, as per the provisions of CRZ Notification 2011. The concerned Collector & District Magistrate is the Chairman and the Regional Officer, APPCB is the Member Convener of the of the District Level Committee (DLC).

Accordingly, the Collector & District Magistrate, Chairman of the District level Committee (DLC) constituted District Level Committee vide orders dated 04.11.2023 for Srikakulam District in accordance with the CRZ notification, 2011. Copy of the proceedings are herewith enclosed for information. (Annexure-III)

The Government vide G. O. Rt. No. 32, dated 22.05.2023, issued orders stipulating the functions of the DLCs as provided in the CRZ notification, 2011 for effective functioning of DLCs as stated below:

- a) To assist APCZMA in enforcement of the CRZ Notification as amended from time to time.
- b) To identify violations of the provisions of the CRZ Notification and to make appropriate recommendations to the APCZMA for taking further necessary action on the identified violations.
- c) The DLC may be convened as and when necessary, as per the approval accorded by the Chairman of the DLC.
- d) The Member convener of the DLC shall be responsible (i) convening and conduct of the meetings as per the instructions of the chairman, DLC (ii) maintaining the records and correspondence of the proceedings of the DLC meetings (iii) submit quarterly reports on the DLC meetings conducted, violations identified and the follow-up action initiated as per the directions of the APCZMA.

As per the provisions, notifications and Government Order issued by MoEF&CC, GoI, New Delhi, APCZMA vide letter dated 09.10.2023 authorized DLC through the concerned department to take **appropriate** immediate action as and when CRZ violations are identified. The copy of the APCZMA letter dated 09.10.2023 is enclosed for information. (Annexure-IV)

The Para No. 3 (iii) of CRZ Notification, 2011, prohibited activities within CRZ is read as following:

“Setting up and expansion of fish processing units including warehousing except hatchery and natural fish drying in permitted areas”.

The CRZ Notification, 2011 is silent on establishment/ operation of aquafarms/ ponds in CRZ area.

The following points are observed from the Coastal Aquaculture Authority (CAA) (AMENDMENT) Act, 2023 published by Ministry of Law and Justice (Legislative Department), New Delhi in Gazette of India on 14.08.2023:

- a. The Section 13 (Amendment) of principal Act {Para No. 10 of the CAA (Amend.) Act, 2023} read as follows:

"(a) no coastal aquaculture shall be carried on in the ecologically sensitive areas or the geo-morphological features;

(b) no coastal aquaculture, except hatchery, Nucleus Breeding Centre and Brood Stock Multiplication Centre shall be carried on in the No Development Zone in the case of sea, and in the buffer zone in the case of creeks, rivers and backwaters;

(c) no coastal aquaculture, except seaweed culture, pen culture, raft culture and cage culture activities shall be carried on in creek, rivers and backwaters within the Coastal Regulation Zone:"

- b. The Section 14 (Amendment) of principal Act {Para No. 12 of the CAA (Amend.) Act, 2023} read as follows:

"14. Where any person carries on coastal aquaculture or traditional coastal aquaculture or causes the coastal aquaculture or traditional coastal aquaculture to be carried on in contravention of any of the provisions of this Act or any rules or regulations made thereunder or any guidelines or notifications issued thereunder, an officer authorised under section 13A shall take all or any of the following actions, namely: -

(a) suspension or stoppage of any activity in a coastal aquaculture unit for such period and in such manner as may be prescribed;

(b) imposition of penalty as specified in the Table;

(c) removal or demolition of any structure;

(d) destruction of the standing crop therein;

(e) suspension or cancellation of registration for such period and in such manner as may be prescribed.

Thus, it is understood from the above paras that the Officers Authorized by the CAA have the powers to take action against aquaculture units operating in the CRZ area violating the rules. The copy of the Coastal Aquaculture Authority (CAA) (AMENDMENT) Act, 2023 published by Ministry of Law and Justice (Legislative Department), New Delhi in Gazette of India on 14.08.2023 is enclosed for information. (Annexure-V)

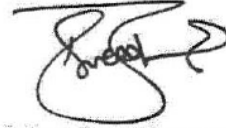
In view of the above, the Collector & District Magistrate, Chairman of District Level Committee, Srikakulam District is requested to review the above matter with the concerned Stakeholder Departments in District Level Committee and to take appropriate immediate action against *unauthorized aquaculture units operating in the coastal zone*, for causing damage to the Environment as per the APCZMA

Authorization letter dated 09.10.2023 issued to the Chairman, DLC, Srikakulam District. A copy of the same is enclosed.

The action taken report is to be communicated to the Member Secretary, APCZMA, for information.

Encl: As above.

Yours faithfully,



Member Secretary
(s) **APCZMA**

Copy to the Environmental Engineer, APPCB, Regional Office, Srikakulam District, Member Convener for District Level Committee of Srikakulam District. It is requested to pursue the matter with the Collector & District Magistrate, Srikakulam District and to take further necessary action.